

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MISCELLANEOUS APPLICATION NO. 22 / 2025 / EZ

&

MISCELLANEOUS APPLICATION NO. 11 / 2025 / EZ

IN

ORIGINAL APPLICATION NO. 68 / 2022 / EZ

IN THE MATTER OF:

Sunrise Colony

....Applicant(s)

Versus

State of Nagaland & Ors.

....Respondent(s)

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Filed by

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

MISCELLANEOUS APPLICATION NO. 22 / 2025 / EZ
&
MISCELLANEOUS APPLICATION NO. 11 / 2025 / EZ
IN
ORIGINAL APPLICATION NO. 68 / 2022 / EZ

Thungchanbemo Tungoe
Mathungo Tungoe

IN THE MATTER OF:

Sunrise Colony

....Applicant(s)

Versus

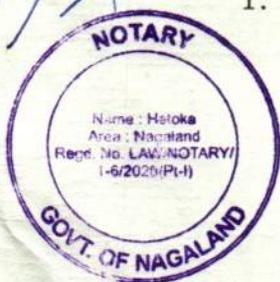
State of Nagaland & Ors.

....Respondent(s)

**COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4
WITH RESPECT TO THE ORDER DATED 3RD FEBRUARY 2023 IN
THE AFORESAID ORIGINAL APPLICATION READ WITH THE ORDER
DATED 11TH JULY 2025 IN THE AFORESAID MISCELLANEOUS
APPLICATIONS**

I, Thungchanbemo Tungoe, son of Mathungo Tungoe, aged about 48 years, I am appointed as the Chief Executive Officer (CEO) of the Office of the Dimapur Municipal Council, Midland Colony, Dimapur, Nagaland, I am a Govt. Servant at the rank of Additional Deputy Commissioner and I do hereby affirm and say as follows:

1. I am the chief executive officer of the respondent no. 4 herein. I am well acquainted with the facts and circumstances of the

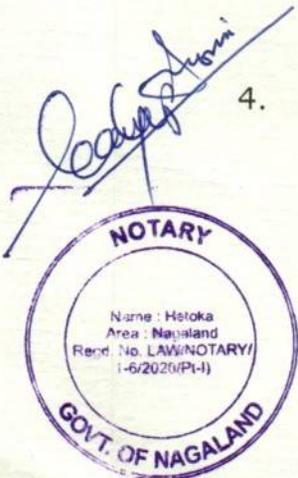


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instant case and I am duly authorised and competent to make and affirm the instant affidavit for and on behalf of the respondent no. 4, the answering respondent.

2. This affidavit is being filed pursuant to this Hon'ble Tribunal's order dated 3rd February 2023 read with its order dated 11th July 2025 referred to hereinabove, copies of which are annexed hereto and collectively marked "A".
3. The present original application was filed by the applicants therein, alleging, inter alia, that the answering respondent was dumping solid waste and other wastes at the dumping sites near the applicants' colony, i.e., Sunrise Colony, Burma Camp Dimapur, Nagaland, in complete violation of the Solid Waste Management Rules, 2016. An affidavit in the matter was filed by the answering respondent, affirmed on 19th September 2022, pursuant to the directions passed by this Hon'ble Tribunal in its order dated 1st September 2022, where it was directed to give particulars of treatment of waste generated in the Dimapur Municipal Council. Such particulars were provided in the aforesaid affidavit. A copy of the aforesaid affidavit is annexed hereto and marked "B".
4. Further steps were taken in the matter pursuant to directions passed by this Hon'ble Tribunal and the matter was heard further, which culminated in the order dated 3rd February 2023.

THUDACHALBEMO
 JUDGE

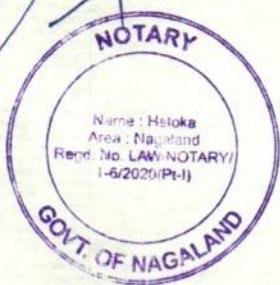


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5. In the aforesaid order, the Hon'ble Tribunal was pleased to pass certain directions, which were to be complied with by the entities specified therein, which are reproduced hereinafter. In terms of paragraphs 27 and 28 of the aforesaid order, a committee was required to be constituted by the Chief Secretary, Government of Nagaland, which would include the Principal Secretary, Urban Development Department and the Municipal Affairs Department, Government of Nagaland, the Municipal Commissioner, Dimapur Municipal Council, Chairman / Member Secretary, Nagaland State Pollution Control Board and any other member whom the Chief Secretary may consider necessary in his wisdom to include in the said committee (hereinafter referred to as the "**Committee**") for proper and complete execution of the above directions. The Chief Secretary, Government of Nagaland, was to be the Chairman of the Committee. The Committee was required to conduct quarterly review of the remedial measures suggested by the Committee and ensure compliance of the directions given by this Hon'ble Tribunal. A comprehensive report of compliance in this regard was to be filed by the Committee on or before 1st July 2024.

Thank you for the order
Chief Secretary
 Government of Nagaland

To the best of the knowledge of the deponent, the aforesaid Committee has not yet been formed by the Chief Secretary, Government of Nagaland.



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6. In light of the aforesaid, the present affidavit is being affirmed on behalf of the answering respondent in respect of the directions passed by the Hon'ble Tribunal.
7. Paragraph 16 of the order dated 3rd February 2023 provided as follows:

"Be that as it may, the work of Bio-mining and Bio-remediation cannot be delayed any further merely because the machinery and equipment has been delivered late. Since the machinery and equipment has been delivered, even if late, we direct the Dimapur Municipal Council to ensure completion of all the Bio-mining process by 31.05.2024 and file an affidavit of compliance in this regard by 01.07.2024."

Handwritten signature of the Judge
 (H) HUNDRETHS AND SEVEN
 JUDGE

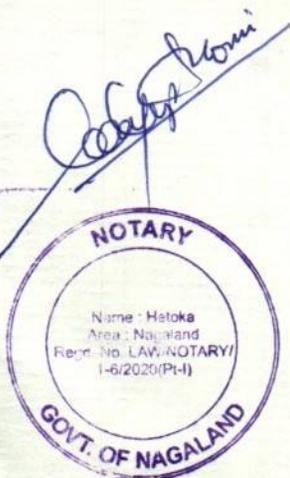
8. Paragraph 26 (iv) of the said order provides as follows:

"With regard to Bio-remediation process, as already noted hereinabove, the same is to be completed by 31.05.2024 and affidavit of compliance in this regard shall be filed by 01.07.2024."

Paragraph 26 (xi) of the said order provides as follows:

"As regards the Bio-mining Process is concerned, as we have already noted hereinabove that the same shall be completed by 31.05.2024."

The bio - remediation process is ongoing daily. The Bio-remediation of legacy waste at the dumpsite has already been



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completed. However, the Bio-remediation process is still ongoing at the dumpsite with the fresh waste that enters the existing dumpsite due to non-availability of a new waste management site. Photographs evidencing the on going process is annexed herewith and marked "C". With regard to bio- remediation process, the work order in relation to the same has been awarded to NR Enterprises. The Work Order was Awarded to NR Enterprises vide order No. UD/SBM-2/26/SWM-LW/2024 dated 29 November, 2024. The DPR has been prepared by Nagaland State Mission Director SBM U and funded by SBM - U 2.0. A copy of the work order dated 29 November, 2024 bearing order No. UD/SBM-2/26/SWM-LW/2024 is annexed herewith and marked "D".

As regard to bio-mining, the same has been mentioned in the Action Plan, but the State Government is yet to steps to outsource the said works.

9. Paragraph 19 of the order provided as follows:

"We, therefore, direct the State Government to take necessary steps for acquisition of land within a period of six months for the new dumpsite, ensuring compliance of the Solid Waste Management Rules, 2016, so far as Siting Criteria is concerned, and thereafter, steps shall be taken for re-location of waste from the present dumping site to the new site within a further period of six months."

Paragraph 26 (i) of the order provided as follows:



Handwritten signature: *Thangchambam T. J. J. J.*

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“So far as finding of alternative land for a new dumpsite through land acquisition proceeding is concerned, we have already given a timeline of one year i.e., six months for completion of acquisition proceedings and further six months for shifting of the present dumpsite to the new dumpsite by 31.01.2024.”

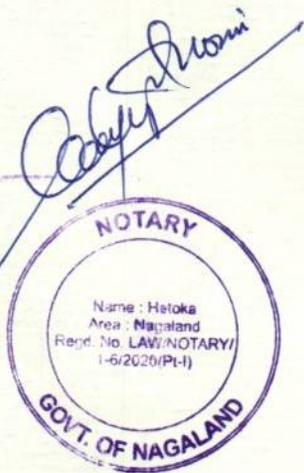
In this regard, although the primary responsibility for finding an appropriate site falls on the State Government, it understood and stated that the State Government is yet to find an appropriate site which complies with the Solid Waste Management Rules, 2016. It is pertinent to mention here that Secretary of Government, Nagaland issued a letter dated 8th October 2024 to the Commissioner, Nagaland, Kohima, putting proposing acquisition of land for setting up of waste management site/landfill, a copy whereof has been forwarded to us. A copy of the same is annexed herewith and marked **“E”**.

Thunqchaiaiem Tunksoe
 Deputy Secretary

10. Paragraph 26 (ii) of the order provided as follows:

“With regard to preparation of Action Plan, we direct the Dimapur Municipal Council to prepare an Action Plan for Waste Management within a period of three months i.e., by 30.04.2023.”

The said plan has been prepared and submitted vide correspondence no. DMC / G - 6 / Government / Mis / Corrsp / 2021 - 22/ 13 - 17 dated 06 April 2023. A copy of the said correspondence along with the action plan is annexed hereto and marked **“F”**.



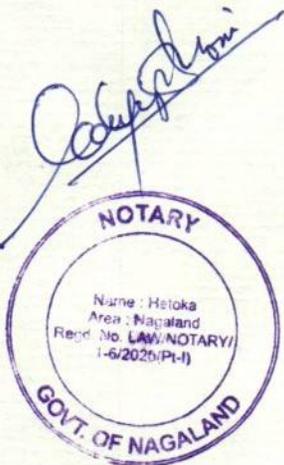
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11. Paragraph 26 (iii) of the order provided as follows:

“With regard to implementation of strict enforcement of Waste Segregation from source, we find that it is a continuous process and, therefore, no timeline can be given but the same must be commenced within one month, if not already being undertaken by the Dimapur Municipal Council.”

It is stated that the deponent has already formulated an action plan, in line with the SWM Rules 2016 to bridge the gap between the current municipal waste generation and its scientific disposal in the February 2023. A copy of the Action Plan dated February 2023 is annexed herewith and marked “G”. Accordingly, awareness programs and public drives have been launched to ensure that citizens, institutions, and commercial establishments understand the importance of separating waste into biodegradable, recyclable, and hazardous categories at the point of generation itself. Such initiatives are aimed at sensitizing people to the environmental and health benefits of proper segregation, reducing the burden on landfills, and facilitating scientific treatment and disposal of different waste streams. The awareness campaigns are designed not only to educate the public but also to encourage behavioural change, thereby fostering a culture of responsibility and accountability in waste handling. By creating widespread awareness, the objective is to achieve greater compliance, improve the efficiency of collection and recycling systems, and ultimately move towards a cleaner and more sustainable urban environment. Segregation of waste from source

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is in practise and awareness drives are being carried out from time to time. Copies of Photographs are annexed herewith and marked "H".

12. Paragraph 26 (v) of the order provided as follows:

"With regard to creation of Green Belt and Buffer Zone, the same shall be completed within a period of six months i.e., by 30.09.2023."

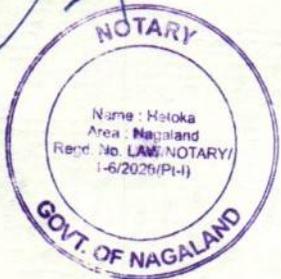
The Deponent has created a green belt and buffer Zone adjoining the peripheral road along the wall of the dumpsite as per the order and photographs evidencing the same are annexed herewith and marked "I".

13. Paragraph 26 (vi) of the order provided as follows:

"With regard to installation of Weigh Bridge in the dumpsite, the same shall be completed within a period of three months i.e., by 31.05.2023."

The process is ongoing. Due to unavailability of funds, DMC has been unable to install a weighbridge. A letter dated 23rd July 2025 bearing No. DMC/G-6/Govt/Misc/Corrsp/2021 - 22/1184-86 requesting Fund Support towards installation of Weigh Bridge at Dumpsite as per NGT Order dated 25th May 2023 has been sent to Joint Director and Head of Department Municipal Affairs Department, Kohima. Another letter dated 11th August 2025 bearing No. DMA/NGT O.A-68/7-364/2023 was also sent to the

11th AUG 2025
 JUDGE



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Commissioner & Secretary, Municipal Affairs Department further requesting funds for installation of the Weigh Bridge at Dumpsite. Copies of the letter dated 23rd July 2025 and 11th August 2025 is annexed herewith and marked "J".

14. Paragraph 26 (vii) of the order provided as follows:

"With regard to construction of a Concrete Slab for Waste Processing (Segregation Process), the same shall also be completed within a period of four months i.e., by 31.05.2023."

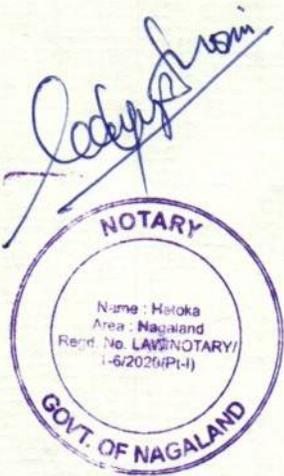
It is hereby stated that the required construction of a concrete slab for waste processing / segregation has not been done as the machinery required for running the Material Recovery Facility is unavailable. It is repeated again that the State Government is in the responsibility for allocating an appropriate site which complies with the Solid Waste Management Rules, 2016 for waste management. Since the allocation of the appropriate land is still pending, that hindered the construction of concrete slab.

T. H. K. CHANDRASEKAR
 In-charge
 Municipal Affairs Department

15. Paragraph 26 (viii) of the order provided as follows:

"With regard to construction of Linear Drainage inside the periphery of the dumpsite to protect the water and soil environment, the same shall also be constructed and completed within a period of three months i.e., by 31.05.2023."

The process is nearing completion. It is stated that the last leg of the drainage system is yet to be completed because of



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environmental reason. The said portion is in a low lying area which is prone to flooding. Copies of Photograph are annexed herewith and marked "K" evidencing the progress of construction of Linear Drainage.

16. Paragraph 26 (ix) of the order provided as follows:

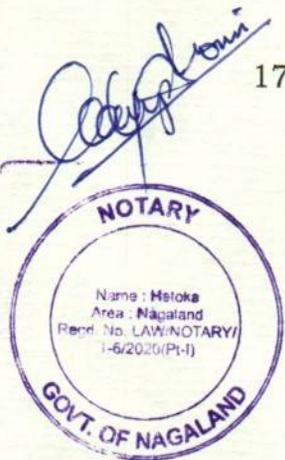
"So far as construction of Effluent Treatment Plant (ETP) is concerned, we direct that the same shall be completed by 31.05.2024. We are aware that the construction of ETP would require sanction of budget by the State Government and, therefore, the Chief Secretary, State of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard."

It is pertinent to mention that an application was sent to the Head of Department & Chief Secretary vide application no. DMC/G-6/Govt/Misc/Corrsp/2021 - 22/13-17 Dated 06 April 2023, however till date no budget have been sanctioned for construction of Effluent Treatment Plant (ETP) as required to be sanctioned by State Government and, therefore, the Chief Secretary, State of Nagaland.

Imphal
 Thundacharabendo Tundsoe

17. Paragraph 26 (x) of the order provided as follows:

"With regard to construction of Faecal Sludge Treatment Plant (FSTP) with higher capacity, the same shall also be completed by 31.05.2024 as it requires sanction of budget by the State Government. The Chief Secretary, Government of Nagaland, is



directed to expedite the matter and ensure sanction of funds in this regard."

The required budget sanction from the State Government. Pursuant to the order of this Hon'ble Tribunal an application dated 6th April 2023 bearing Application no. DMC/G-6/Govt/Misc/Corrsp/2021 - 22/13-17 for sanction of funds. However till date no budget has been sanctioned by the State Government.

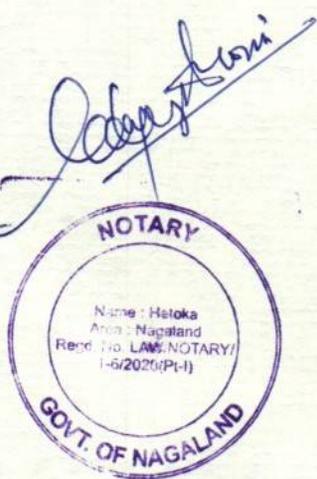
18. Paragraph 26 (xii) of the order provided as follows:

"With regard to dump site to be fenced completely and additional fencing on the sides towards River Dhansiri, till the alternate site is found and alternate dumpsite is established, we direct that the present dumpsite shall be fenced completely with additional fence on the sides facing the river Dhansiri, ensuring that there is no contamination of solid and liquid wastes from the dump site in any manner with river water."

THANK CHANBEMO TUDSOE
Mumpfung
Tudsoe

The work has been completed in a manner such that there is no contamination of solid and liquid wastes from the dump site in any manner with river water. The dumpsite has been completely fenced with bricks and mortar to stop contamination of solid and liquid wastes. Photographs evidencing the same is annexed herewith and marked "L".

19. Paragraph 26 (xiii) of the order provided as follows:

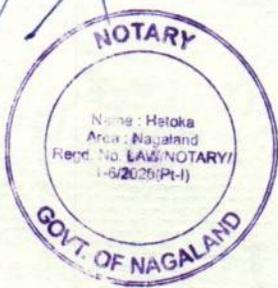


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"So far as installation of CCTV cameras for monitoring of the dumpsite for any fire or untoward incidence is concerned, we direct the CCTV cameras to be installed/set-up within a period of six months i.e., by 31.05.2023."

The work has been completed. A total of 6 IP Camera 4 MP HD CP Plus NVR 8 Port cameras has been installed to ensure all entering and exiting the dumpsite are recorded, entry to the dumpsite store rooms and offices are covered. The camera pans surveillance over legacy waste. The said work has been executed by the development branch DMC without outsourcing the contract. Photographs evidencing the CCTV cameras installation in various places are annexed herewith and marked "M".

20. The statements contained in paragraphs 1 to 6 are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.



17/05/2023
 Hetoka
 Notary
 Turf 905

VERIFICATION

I, Thungchanbemo Tungoe, son of Mathungo Tungoe, aged about 48 years, I am appointed as the Chief Executive Officer (CEO) of the Office of the Dimapur Municipal Council, Midland Colony, Dimapur, Nagaland, I am a Govt. Servant at the rank of Additional Deputy Commissioner do hereby verify that the contents of the paragraphs 1 to 6 are based on information and/or derived from sources which I verily believe to be true and I have not suppressed any material facts and circumstances and the rest are my humble submissions.

Thungchanbemo Tungoe
 THUNGCHANBEMO TUNGOC

Signature of the deponent

Chief Executive Officer
 DIMAPUR MUNICIPAL COUNCIL
 Dimapur : Nagaland

Identified by me:

Hutoka Shikha
 (Hutoka Shikha)

Advocate

DATE: 21/08/2025

PLACE: Dimapur,

Hetoka
 Hetoka

Notary
 Area : Nagaland
 Regd. No. LAW/NOTARY/
 1-6/2020(PT-I)



Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.68/2022/EZ

IN THE MATTER OF:

- 1. Sunrise Colony Council,**
Burma Camp, Dimapur, Nagaland
Through its Chairman,
Shri N. John Zeliang,
S/o Late P Zeliang,
R/o House No.49,
Sunrise Colony, Burma Camp,
Dimapur,
Nagaland,
Pin - 797112
- 2. Shri Thempu Rongmei,**
S/o, Late Kabungson,
Secretary, Sunrise Colony Council,
Burma Camp, Dimapur, Nagaland,
R/o House No.84,
Sunrise Colony, Burma Camp,
Dimapur,
Nagaland,
Pin - 797112

Versus

....Applicant(s)

- 1. The State of Nagaland,**
Through The Chief Secretary,
Government of Nagaland,
Chief Secretary Office,
Nagaland Civil Secretariat,
Kohima,
Pin - 797001
- 2. The Commissioner and Secretary,**
Directorate of Municipal Affairs,
Below Accountant General's Office,
A. G. Colony, Kohima,
Nagaland,
Pin - 797001
- 3. The Director,**
Department of Municipal Affairs,
Below Accountant General's Office,
A. G. Colony, Kohima,
Nagaland,
Pin - 797001

4. Dimapur Municipal Council,
Through its Chief Executive Officer,
Kalibari Road,
Dimapur,
Nagaland,
Pin - 797112

5. The Nagaland Pollution Control Board,
Through its Chairman,
Signal Point, Dimapur,
Nagaland,
Pin - 797112

6. The Deputy Commissioner Dimapur,
ADC Court Dimapur,
Pin - 797112

....Respondent(s)

Date of hearing: 03.02.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. M. Padhi, Advocate (in Virtual Mode)

For Respondent(s): Ms. Limayinla Jamir, Advocate for State, (in Virtual Mode),
Mr. Domingo Gomes, Advocate (in Virtual Mode),
Ms. K. Enatoli Sema, Advocate (in Virtual Mode)

ORDER

1. We have heard Mr. M. Padhi, learned Counsel appearing (in Virtual Mode) for the Applicants as well as the learned Counsel for the Respondents and perused the documents on record.
2. The allegation of the Applicants in this Original Application is that the Dimapur Municipal Council, Respondent No.4, is dumping solid waste and other wastes at the dumping site near the Applicant's colony, i.e., Sunrise Colony, Burma Camp Dimapur, Nagaland, in complete violation of the Solid Waste Management Rules, 2016.
3. It is alleged that the dumping site is ill-maintained and located in the low-lying area which percolates and contaminates the groundwater resources through leaching and, therefore, has a direct effect upon the life and health of the residents of the area including flora and fauna.

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4. It is also alleged that plastic, rubber and other toxic material are being burnt openly leading to toxic smell in the air. It is stated that the dumping site is less than 30 meters away from the Dhansiri River and is located about 40-50 meters from the human habitation, thus violating the Siting Criteria for selection of dumping site in accordance with the Solid Waste Management Rules, 2016.
5. The Applicants have also prayed that the Dimapur Municipal Council may be directed to relocate the dump site to a more appropriate place in conformity with the environmental norms.
6. Affidavit dated 20.08.2022 has been filed on behalf of the Deputy Commissioner, Dimapur, wherein it is stated that in the State of Nagaland, land is not owned by the Government but is under the ownership and custody of private individuals/communities.

Paragraphs 10 & 11 of the affidavit read as under:-

"10. In view of the opinion expressed by the concerned Department, the issue was re-examined by the office of the Deponent and after re-examining the land at Shozukhu Village and Zani Village, the following observation were made:

(a) Zani Village: The distance proposed site at Zani Village from Burma camp Police point Junction Dimapur is approximately 7 kms, the area is thinly populated, NOC was issued by the Village Council of Zani in the year 2017. However, the distance being about 7 Km from the municipal area, the cost of transportation of the waste will be higher.

(b) Shozukhu Village: Regarding the proposed dumping site at Shuzukhu Village, the landowner has expressed his unwillingness to give the land anymore citing objection from neighbouring villages.

11. It is further stated that in the State of Nagaland, land is not owned by the Government but is under the ownership and

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custody of private individuals/communities. As such, land is not readily available for disposal/allotment to Government agency/entity. It is only when the private landowner(s)/Community(ies) agrees to part with the land, such land acquisition can take place. Further, Dimapur municipal area comprises only 18.32 Sq. Km and as such acquiring land within the minimum distance envisaged under the Solid Management Rules, 2016, is difficult."

7. A further affidavit dated 19.09.2022 has been filed on behalf of the Respondent No.4, Dimapur Municipal Council, wherein it is stated that on a daily basis the Council collects an average of 94.5 metric tonnes of mixed wastes and vehicles are deployed for collection of the same which consist of 5 big dumpers, 14 small dumpers and 8 tractor towed trailers. The collected wastes are thereafter transported to the dumpsite in dumpers and trucks and trailers which are covered with tarpaulin and the wastes so collected, are sprayed with a patented bio-culture in order to start the process of Bio-remediation. Thereafter, the waste is allowed to rest and stabilize by creating windrows and then it is shifted to the site where the rest of the waste is kept for further absolute stabilization.
8. It is also stated that door to door collection of wastes from households and residential premises is being carried out at present. It is also stated that a Compost Plant has also been set-up within the dumpsite which treats segregated bio-degradable wastes. It is further stated that the Council is using the process of Bio-remediation instead of Bio-methanation where carbon dioxide is produced as an end gas instead of methane and 90-95 tonnes of waste on an average is treated with Bio-culture to start the process of Bio-remediation per day. The said components are sent in two different solutions, namely, Solution B and Solution B+C then

mixed in the ratio of B: B-C = 2:3 and further diluted with 120 litres of water and thereafter sprayed on the fresh waste that is collected at the dumpsite.

9. It is also stated that a Bio-mining machine has been purchased at a cost of Rs. 16,55,000/- (Rupees Sixteen Lakhs Fifty Five Thousand only) which was used for 2-3 months wherein an average of 20 metric tonnes of waste was Bio-mined per day. It is also stated that an order has been placed for purchase of a new Bio-mining machine and required payment for the same has already been done. This machine has a capacity of treating 150 tonnes of waste per day.
10. From the facts emerging from this affidavit, this Tribunal observed that the entire municipal waste viz., solid waste, liquid waste, plastic waste, e-waste etc., which is generated is not being segregated by the Council. In fact, what the affidavit shows is that the entire waste is kept at the dumpsite and then it is sprayed with Bio-remedial sprays. In our opinion, this is not the treatment process of wastes as per the Municipal Solid Wastes (Management & Handling) Rules, 2000, Solid Waste Management Rules, 2016, Liquid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, and E-waste (Management) Rules, 2016. Admittedly, the Bio-mining is not being carried out, only Bio-remediation is being done.
11. Considering the facts emerging from this affidavit of the Dimapur Municipal Council, Respondent No.4, the Tribunal constituted a Committee comprising of the following Members:-
 - i) *Scientist from the Central Pollution Control Board, Regional Office, Shillong;*

- ~~10~~
- ii) *Scientist from the Nagaland State Pollution Control Board;*
 - iii) *Professor from the Centre for Environment, IIT Guwahati; and*
 - iv) *Deputy Commissioner, Dimapur District.*

12. The Committee was directed to visit the site in question and carry out an inspection and thereafter submit its report on affidavit with regard to the following points:-

- (a) The Committee shall assess the total amount of solid and liquid wastes generated by the Dimapur Municipal Council and its process of disposal as per the Solid Waste Management Rules, 2016;*
- (b) Quantum of legacy waste to be quantified and steps taken for Bio-mining of the legacy waste to be recorded in the Report;*
- (c) The Committee shall also suggest whether present dumping site is in accordance with the Siting Criteria as per the Solid Waste Management Rules, 2016 and if not, suggest alternative measures.*
- (d) The Committee shall also assess whether leachate is being formed in the dumping site and if so, what is the amount being leaked thereby causing soil and ground water pollution;*
- (e) The Committee shall also assess the damage caused to the environment on account of unscientific disposal of solid waste and liquid waste and compute Environmental Compensation accordingly; and*
- (f) The Committee shall also suggest remedial measures to rectify the damage caused to the environment.*



13. It was also directed that the Nagaland State Pollution Control Board shall be the Nodal Office for filing the report of the Committee on affidavit and for all logistic purposes.
14. Accordingly, a compliance affidavit dated 10.11.2022 has been filed on behalf of the Respondent No.5, Nagaland State Pollution Control Board, in pursuance of the directions of the Tribunal dated 22.09.2022. Along with this affidavit, a Report of the Committee has been filed as Annexure-R/3 to the affidavit (from pages 1091 to 1093 of the paper book), on the various queries raised by the Tribunal which reads as under:-

a) *"The Committee shall assess the total amount of solid and liquid wastes generated by the Dimapur Municipal Council and its process of disposal as per the Solid Waste Management Rules, 2016;*

The Committee in order to get the assessment of the solid and liquid wastes generation had sought the information from the Dimapur Municipal Council (DMC), thereby it had submitted a report regarding the solid waste and liquid waste generated per day.

b) *Quantum of legacy waste to be quantified and steps taken for bio-mining of the legacy waste to be recorded in the report;*

The Committee had directed the Engineering Wing of the Dimapur Municipal Council (DMC) to quantify the quantum of legacy waste in the present dumpsite and accordingly the DMC through a Third Party M/s LAMPS Pvt. Ltd. Kohima had carried out an assessment of the quantum of the legacy waste.

Though the assessment carried out by the Third Party it had assessed that around 1,04,620 MT of legacy waste is present at the DMC dumpsite.

For the bio-mining process the DMC had come to an agreement with the Third Party M/s CY Enterprise, wherein, an MOU is

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already signed between DMC and the Third Party to carry out bio-mining of the legacy waste which has a capacity of 150 TPD. However, the Third Party could not carry out the biomining work due to late delivery of the machineries and equipments.

- c) The Committee shall also suggest whether present dumping site is in accordance with the Siting Criteria as per the Solid Waste Management Rules, 2016 and if not, suggest alternative measures.**

The Municipal Solid Waste (Management & Handling) Rules, 2000 came into existence in the year 2000 vide notification No. S.O. 908(E) Dated New Delhi, the 25th September, 2000 and the Solid Waste Management Rules, 2016 came into existence in the year 2016 vide notification S.O. 1357(E) Dated New Delhi, the 8th April, 2016, whereas, the present Dimapur Municipal Council dumping site was established in the year 1996. Therefore, during the time of establishment of present DMC dumping site, the citing of criteria as per SWMR, 2016 does not arise.

After the implementation of the Rule and its awareness, the NPCB after an inspection and monitoring carried out had written a letter to the Government of Nagaland vide NPCB letter no. NPCB/MSW/40 Dated 12.08.2014 and also to DMC vide NPCB letter no. NPCB/MSW/16 Dated 05.08.2014 for allocation of suitable land for dumpsite in accordance with Schedule III of the Municipal Solid Waste (Management & Handling) Rules 2000, however, till date the Government is unable to acquire an appropriate site to set up a scientific waste processing management site for Dimapur city in accordance to the Nagaland Integrated Waste Management Policy, 2019 and Solid Waste Management Rules, 2016.

- d) The Committee shall also assess whether leachate is being formed in the dumping site and if so, what is the amount being leaked thereby causing soil and ground water pollution;**

The NPCB had conducted water monitoring analysis in and around the dumpsites in the year 2014 and 2022.

The water analysis report as per the samples taken in the year 2022 wherein the Location 1,2,3,4 and 6 falls within the Sunrise

Colony and Location 5 within the DMC dumping site itself. The results indicate that's the water conditions in all the locations are within the permissible limit and the dwellers are using it for drinking purposes.

A comparison of the data for 2014 and 2022 shows that the water quality has improved within a period of time as per the analysis report carried out by NPCB in the downstream of the River Dhansiri, which is as follows:

Sl. No.	Parameters	2014	2022
1	pH (mg/L)	6.98	7.4
2	Dissolved Oxygen (DO) (mg/L)	4.8	5.9
3	Biological Oxygen Demand (BOD) (mg/L)	13	2.16

With the recent water analysis carried out on 18th August, 2022 it was observed that the water quality in the up-stream and down-stream and the ground water in and around the dumpsite shows relatively good results. Which may indicate that the results of the water monitoring test as non hazardous this might imply because Dimapur does not have any chemical or hazardous generating industry so since the waste are mostly household and inert waste.

Since, the decomposting wastes are mostly households, the dissolve materials may be relatively harmless and the presence of toxic chemical may be minimal.

- e) The Committee shall also assess the damage caused to the environment on account of unscientific disposal of solid waste and liquid waste and compute Environmental Compensation accordingly; and**

Earlier the dumpsite was surrounded by forest but with the expansion of the city the waste generation increased and there was an incident of fire, foul smell and flies. As such the NPCB issued a letter to Urban Development Department vide letter no. NPCB/RWMR/45 Dated 17.08.2016 for strict implementation of Solid Waste Management Rules, 2016. And with the implementation of bioremediation process which had been carried out the incidence of fire, foul smell and flies have been controlled and reduced.

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The DMC have erected perimeter wall all along the dumpsite, thereby public safety is ensured and incidence of fire is effectively controlled. Because of the bioremediation practice in the dumpsite, bad odour from dumpsite is minimal, incidence of flies and picking of birds is also controlled.

As stated in the Committee report under Clause (d) submitted before the Hon'ble Court, the damage by leachate caused to the environment may not be very serious in nature. However, Effluent Treatment Plant for leachate needs to be installed at the earliest.

f) The Committee shall also suggest remedial measures to rectify the damage caused to the environment.

- a) *To advise the State Government to find an appropriate site complying with the SWM Rules, 2016.*
- b) *In the meantime, where an appropriate land is being process the DMC are directed to comply with the following directions:*
 - i. *To prepare an Action Plan for waste management.*
 - ii. *To implement strict enforcement of waste segregation from source.*
 - iii. *To continue the bioremediation process.*
 - iv. *Creation of green belt and buffer zone.*
 - v. *Install Weigh Bridge in the dumpsite.*
 - vi. *To construct a concrete slab for waste processing (segregation process).*
 - vii. *Construct linear drainage inside the periphery of the dumpsite to protect the water and soil environment.*
 - viii. *To construct Effluent Treatment Plant for treatment of leachate.*
 - ix. *To construct Faecal Sludge Treatment Plant with higher capacity.*
 - x. *To expedite the biomining process with the Third Party.*
 - xi. *Dumpsite has to be fenced completely and an additional fence on the sides towards River Dhansiri.*
 - xii. *To install CCTV cameras for monitoring of the dumpsite for any fire or untoward incidences.*
- c) *The Urban Development Department, Nagaland and Municipal Affairs Department, Nagaland to extend the financial implications needed to set up the waste processing facility as*

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recommended by the Committee Members to the Dimapur Municipal Council for better solid waste management."

15. A perusal of this Report discloses that the legacy waste at the existing Dimapur Municipal Council dumpsite is about 1,04,620 MT. It is stated that steps have been taken by the Dimapur Municipal Council to engage one M/s C Y Enterprise for carrying out the Bio-mining process of the legacy waste having a capacity of 150 tonnes/day (TPD), but it is stated that the agency could not carry out the Bio-mining due to late delivery of the machinery and equipment.
16. Be that as it may, the work of Bio-mining and Bio-remediation cannot be delayed any further merely because the machinery and equipment has been delivered late. Since the machinery and equipment has been delivered, even if late, we direct the Dimapur Municipal Council to ensure completion of all the Bio-mining process by **31.05.2024** and file an affidavit of compliance in this regard by **01.07.2024**.
17. So far as the Siting Criteria of the dumpsite is concerned, the Report mentions that the same was established in 1996 and at that time the Solid Waste Management Rules were not in existence, since the Solid Waste Management Rules were promulgated in the year 2016, therefore, no fault can be found with the present dumpsite of the Dimapur Municipal Council.
18. However, considering the quantity of waste generated per day, we cannot ignore the fact that very soon adequate quantity of land will have to be provided for as a dumpsite for future purposes. The stand of the Dimapur Municipal Council is that there is no

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Government land available in the State at present which means that land for a new dumpsite will have to be acquired.

19. We, therefore, direct the State Government to take necessary steps for acquisition of land within a period of six months for the new dumpsite, ensuring compliance of the Solid Waste Management Rules, 2016, so far as Siting Criteria is concerned, and thereafter, steps shall be taken for re-location of waste from the present dumping site to the new site within a further period of six months.
20. So far as Leachate at the present dumpsite is concerned, the Report mentions that the water monitoring analysis in and around the dumping site indicates that the water conditions are all within the permissible limit and dwellers are using it for drinking purposes.
21. A table of water analysis report has also been filed in support of the contentions made in the Report and it is stated that the test report shows the data of upstream as well as downstream and in the groundwater in and around the dumping site to be good.
22. However, we cannot rule out the possibility of future contamination of upstream, downstream or ground water as population increases and the waste also increases which means that the dumpsite will have to be relocated to an appropriate site following the acquisition of land.
23. As regards the Unscientific Disposal of Solid Waste, Liquid Waste and computation of Environmental Compensation, the Report mentions that the dumpsite in question was earlier surrounded by forest but with the expansion of the city the waste generation too increased and there was an incidence of fire, foul smell and flies. The Nagaland Pollution Control Board, therefore, issued a letter to the

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Urban Development Department vide its letter dated 17.08.2016 for ensuring strict implementation of the Solid Waste Management Rules, 2016 and thereafter with the implementation of the Bio-remediation process, incidents of fire, foul smell and flies have been controlled and considerably reduced. It is also stated that the Dimapur Municipal Council has erected a perimeter wall all around the dump site thereby ensuring public safety and that incidence of fire in future is controlled.

24. The Report also mentions that the damage caused by leachate is not so great as to warrant computation of Environmental Compensation but it is necessary to install an Effluent Treatment Plant (ETP) at the earliest.
25. The Committee has also given certain recommendations which have already been extracted hereinabove, but we find that no timelines for completion of the same have been given.
26. We, therefore, direct as follows:-
 - (i) So far as finding of alternative land for a new dumpsite through land acquisition proceeding is concerned, we have already given a timeline of one year i.e., six months for completion of acquisition proceedings and further six months for shifting of the present dumpsite to the new dumpsite by **31.01.2024**.
 - (ii) With regard to preparation of Action Plan, we direct the Dimapur Municipal Council to prepare an Action Plan for Waste Management within a period of three months i.e., by **30.04.2023**.
 - (iii) With regard to implementation of strict enforcement of Waste Segregation from source, we find that it is a continuous



process and, therefore, no timeline can be given but the same must be commenced within one month, if not already being undertaken by the Dimapur Municipal Council.

- (iv) With regard to Bio-remediation process, as already noted hereinabove, the same is to be completed by **31.05.2024** and affidavit of compliance in this regard shall be filed by **01.07.2024**.
- (v) With regard to creation of Green Belt and Buffer Zone, the same shall be completed within a period of six months i.e., by **30.09.2023**.
- (vi) With regard to installation of Weigh Bridge in the dumpsite, the same shall be completed within a period of three months i.e., by **31.05.2023**.
- (vii) With regard to construction of a Concrete Slab for Waste Processing (Segregation Process), the same shall also be completed within a period of four months i.e., by **31.05.2023**.
- (viii) With regard to construction of Linear Drainage inside the periphery of the dumpsite to protect the water and soil environment, the same shall also be constructed and completed within a period of three months i.e., by **31.05.2023**.
- (ix) So far as construction of Effluent Treatment Plant (ETP) is concerned, we direct that the same shall be completed by **31.05.2024**. We are aware that the construction of ETP would require sanction of budget by the State Government and, therefore, the Chief Secretary, State of Nagaland, is

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directed to expedite the matter and ensure sanction of funds in this regard.

- (x) With regard to construction of Feacal Sludge Treatment Plant (FSTP) with higher capacity, the same shall also be completed by **31.05.2024** as it requires sanction of budget by the State Government. The Chief Secretary, Government of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard.
- (xi) As regards the Bio-mining Process is concerned, as we have already noted hereinabove that the same shall be completed by **31.05.2024**.
- (xii) With regard to dump site to be fenced completely and additional fencing on the sides towards River Dhansiri, till the alternate site is found and alternate dumpsite is established, we direct that the present dumpsite shall be fenced completely with additional fence on the sides facing the river Dhansiri, ensuring that there is no contamination of solid and liquid wastes from the dump site in any manner with river water.
- (xiii) So far as installation of CCTV cameras for monitoring of the dumpsite for any fire or untoward incidence is concerned, we direct the CCTV cameras to be installed/set-up within a period of six months i.e., by **31.05.2023**.
27. To ensure effective compliance of all the remedial measures suggested by the Committee, we direct the Chief Secretary, Government of Nagaland, to constitute a Committee which shall include the Principal Secretary, Urban Development Department and the Municipal Affairs Department, Government of Nagaland,

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the Municipal Commissioner, Dimapur Municipal Council, Chairman/Member Secretary, Nagaland State Pollution Control Board and any other Member whom the Chief Secretary may consider necessary in his wisdom to include in the Committee for proper and complete execution of the above directions.

28. Needless to say the Chief Secretary, Government of Nagaland, shall be the Chairman of the Committee. The Committee shall conduct quarterly review of the remedial measures suggested by the Committee and ensure compliance of the directions given by us hereinabove.
29. A comprehensive affidavit of compliance in this regard shall be filed by the Committee on or before **01.07.2024**.
30. With the aforesaid directions, the Original Application No. 68/2022/EZ is accordingly disposed of.
31. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

February 03, 2023,
Original Application No.68/2022/EZ
AK

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.22/2025/EZ
&
Miscellaneous Application No.11/2025/EZ
In
Original Application No.68/2022/EZ

Sunrise Colony

Versus

Applicant(s)

State of Nagaland & Ors.

Respondent(s)

Date of hearing: 11.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. M. Padhi, Advocate (in Virtual Mode)
(in M.A. No.22/2025/EZ)

For Respondent(s): Ms. K. Enatoli Sema, Advocate for NSPCB (in Virtual Mode)
(in O.A. No.68/2022/EZ)

ORDER

1. Mr. M. Padhi, learned Counsel is present (in Virtual Mode) for the Applicant in M.A. No.22/2025/EZ.
2. We regret to state that notice in the case was issued on 08.04.2025 but the Municipal Commissioner, Dimapur Municipal Council has not appeared today nor has he filed his affidavit of compliance.
3. Issue notice to the Chief Secretary, Government of Nagaland to file his affidavit within four weeks bringing on record the Committee Report in terms of the directions given in the order of the Tribunal dated 03.02.2023.
4. We give one more opportunity to the Municipal Commissioner, Dimapur Municipal Council to comply with the order otherwise he

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shall be present in person (in Virtual Mode) on the next date of listing.

5. M.A. No.22/2025/EZ has been filed by the Applicant of the Original Application alleging non-compliance of the order of the Tribunal dated 03.02.2023. Since this Tribunal has already taken cognizance of the non-compliance, therefore, we direct M.A. No.22/2025/EZ to be listed along with M.A. No.11/2025/EZ.
6. Ms. K. Enatoli Sema, learned Counsel who is present (in Virtual Mode) shall inform the Chief Secretary, Government of Nagaland as well as the Municipal Commissioner, Dimapur Municipal Council about the pendency of the Miscellaneous Application No.22/2025/EZ and the order passed today within 48 hours.
7. **List on 25.08.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

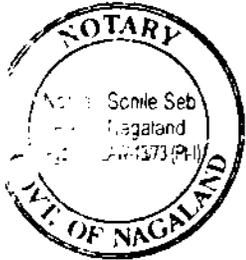
July 11, 2025,
Miscellaneous Application No.22/2025/EZ
&
Miscellaneous Application No.11/2025/EZ
In
Original Application No.68/2022/EZ
OM

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 68/2022(EZ)

IN THE MATTER OF:-

1. Sunrise Colony Council,
Burma Camp, Dimapur, Nagaland,
Through its Chairman,
Shri N. John Zeliang,
R/o House No. 49,
Sunrise Colony, Burma Camp,
Dimapur, Nagaland-797112.
Mobile No. 8787865785
Email : sunrisecolonydmr@gmail.com

2. Shri Thempu Rongmei,
S/o Late Kabungson,
Secretary, Sunrise Colony Council,
Burma Camp, Dimapur, Nagaland,
R/o House No. 84,
Sunrise Colony, Burma Camp,
Dimapur, Nagaland-797112.




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Notary Public
Area : Nagaland
Regd. No. LAW-13/73 (Pt-I)


Albert Ezung

Mobile No. 8787550826

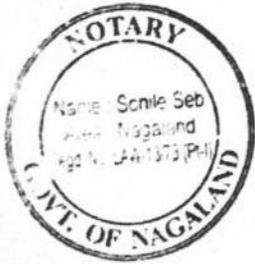
Email : sunrisecolonydmr@gmail.com

....Applicants

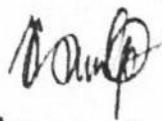
Versus

1. The State of Nagaland,
Through the Chief Secretary,
Government Of Nagaland,
Chief Secretary Office,
Nagaland Civil Secretariat,
Kohima- 797001
Mobile/ Contact No. 0370-2270082/2270076
Email: csngl@nic.in; Nagaland.mygov@gov.in

2. The Commissioner and Secretary,
Directorate of Municipal Affairs,
Below Accountant General's Office,
A.G. Colony, Kohima,
Nagaland-797001
Mobile No. 9436061415 (0370-2243452)
Email: dimunicipalaffairsnagaland15@gmail.com



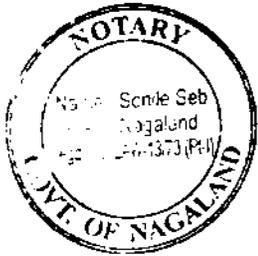

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Notary Public
Area : Nagaland
Regd. No. LAW-13/73 (Pt-I)


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3. The Director,
 Directorate of Municipal Affairs,
 Below Accountant General's Office,
 A.G. Colony, Kohima,
 Nagaland-797001
 Mobile No. 9436061415 (0370-2243452)
 Email: dimunicipalaffairsnagaland15@gmail.com

4. Dimapur Municipal Council.
 Through its Chief Executive Officer.
 Kalibari Road, Dimapur,
 Nagaland-797112
 Mobile/ Contact No 03862-232610/235050
 Email: dmcnagaland@gmail.com

5. The Nagaland Pollution Control Board,
 Through its Chairman,
 Signal Point, Dimapur,
 Nagaland-797112
 Mobile No. 03862-245726/27



6. The Deputy Commissioner Dimapur,
 ADC Court Dimapur,
 Nagaland-797112.
 Mobile No. 03862-248530


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 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)


 Albert Eging

Email: dedmp:ngk@gmail.com

...Respondents

I, Shri. Albert Ezung, son of R. Nribemo Lotha, aged about 49 years, residing at Aoyimti Village, District Dimapur, Nagaland-797112 and appointed as an Administrator in the Dimapur Municipal Council, Kajibari Road, Dimapur, Nagaland-797112, do hereby affirm and say as follows:

1. That I am the Administrator of the Dimapur Municipal Council, the Respondent No. 4 herein, appointed by a transfer order dated 05.09.2019 by the Government of Nagaland, Department of Personnel & Administrative Reforms A Branch. I am well acquainted with the facts and circumstances of the instant case and I am duly authorized and competent to make and affirm the instant affidavit for and on behalf of the Respondent No.4.

A copy of my appointment by a transfer letter dated 05.09.2019 is annexed hereto and marked with the letter "R1".



2. The instant affidavit is affirmed pursuant to the directions passed by this Hon'ble Tribunal in order dated 1st September 2022 wherein I have been directed to give particulars of action taken for treatment of waste generated in the Dimapur Municipal Council, the steps taken for clearance of legacy waste through bio-mining


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 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)

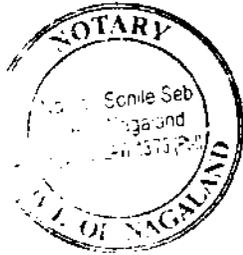

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and the steps taken for disposal of Municipal Solid Waste and Liquid Waste as per Solid Waste Management Rules 2016 and 2020.

3. Apropos the queries raised by this Hon'ble Tribunal, and in addition to and without prejudice to the statements and submissions made in the affidavit affirmed by me on 22nd August 2022, I would like to state as follows:

I. Particulars of action taken for treatment of waste generated in the Dimapur Municipal Council.

4. The action taken by the Council for the treatment of waste generated in Dimapur are as follows:
- i. Door to door collection: On a daily basis the Council collects an average of 94.5 metric tonnes of mixed waste. Vehicles are deployed for collection which consist of 5 big dumpers, 14 small dumpers and 8 tractor towed trailers. Copies of assessment of waste collected on a daily basis done by the Nagaland Pollution Control Board is annexed hereto and marked with the letter "R2". Copies of pictures of door to door collection of wastes are annexed hereto and collectively marked with the letter "R3".




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 Area : Nagaland
 No. 1373 (Pt-II)

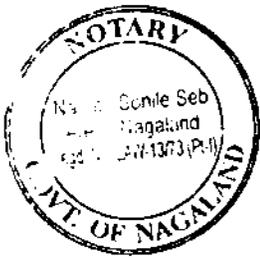

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- ii. The collected wastes are thereafter transported to the dumpsite in dumpers and trucks and trailers which are covered with proper tarpaulin. Pictures of the same is annexed hereto and marked with the letter "R4"

- iii. Once the waste arrives at the dumpsite, the same is sprayed over with a patented bio culture in order to start the process of bio remediation. Pictures of the same is annexed hereto and marked with the letter "R5".

- iv. The bio culture is patented with Geetanjali Envirotech Private Limited. The components comprise of two different solution named Solution B and Solution B+C. These solutions are then mixed in a ratio of B: B+C = 2 :3 and further diluted with 120 litres of water and thereafter sprayed on the fresh waste that is collected at the dumpsite. Each and every truck that enters the dumpsite is sprayed individually. Thereafter the waste is allowed to rest and stabilise by creating windrows and then it is shifted to the site where the rest of the waste is kept for further absolute stabilisation. The last consignment of Bio Culture purchased from Geetanjali Enviro Tech Private Limited was on 8th March 2022 and various sanction orders have been issued from time to time for purchase of the said bio culture from _____




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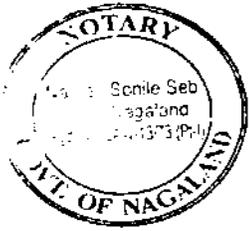

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Geetanjali Envirotech Private Limited. Pictures establishing the same is annexed hereto and marked with the letter "R6" Sanction and purchase orders of the same are annexed hereto and marked with the letter "R7"

- v. The said waste sprayed by the bio culture is arranged into long rows with an angular slope to allow maximum aeration. Pictures of the same are annexed hereto and marked with the letter "R8"
- vi. The waste is thereafter allowed to stabilise after treatment with bio culture. Photographs of stabilised waste is annexed hereto and marked with the letter "R9".
- vii. It is also pertinent to mention herein that waste analysis report given by the Nagaland Pollution Control Board dated 12/09/2022 would reveal that there is hardly any contamination of groundwater due to percolation of any leachate, etc. from the wastes of the dumpsite. Copy of the said report is annexed hereto and marked with the letter "R10".



II. Particulars of the steps taken for disposal of Municipal Solid Waste and Liquid Waste as per Solid Waste Management Rules

2016.


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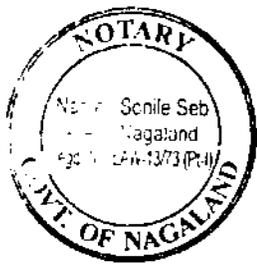
5. I state and submit that the Solid Waste Management Rules 2016, (hereinafter referred to as the 'said rules') casts certain duties and responsibility on local authorities. The compliance of the said duties and responsibilities by the Dimapur Municipal Council are set out as follows:

- i. The said rules of 2016 lay down state that the local authorities shall *'prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration'*

Compliance of the said rule by Dimapur Municipal

Council: A Strategic Solid Waste Management Action Plan and Detailed Project Report was prepared by the Dimapur Municipal Council in 2018. A copy of the said Strategic Solid Waste Management Action Plan and Detailed Project Report is annexed hereto and marked with the letter "R11".

- ii. The said rules of 2016 lay down state that the local authorities shall *'arrange for door-to-door collection of segregated solid waste from all household including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large*



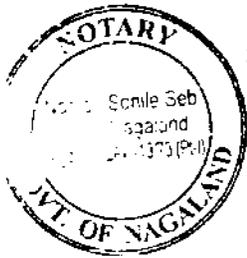
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commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.'

Compliance of the same by Dimapur Municipal Council:

The door-to-door collection of the wastes from households, and residential premises are already being carried on by the Dimapur Municipal Council. The dumpers, small dumpers and tractor trailers depart from the dumpsite at 5 am and go to the various colonies and start collecting the waste. The drivers and helpers have whistles with them. Once they reach a particular colony, they blow the whistle and the inhabitants' hand over the wastes to them. The collection lorries contain separate collection bins for collection of organic bio-degradable wastes. Photographs of the door to door collection of wastes are annexed hereto and marked with the letter "R12"



- iii. The said rules of 2016 lay down that the 'local authorities shall facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;'

Compliance of the same by Dimapur Municipal Council:

Pursuant to the said rules there is a sanitation committee set up for each colony. The said committees ensure that all


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 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)


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the sanitation activities are carried on within the said colony and also ensure collection of the Residential Sanitary Tax.

Lists and names of some of the sanitation committee's set up for each colony is annexed hereto and marked with the letter "R13".

The Dimapur Municipality in its endeavour to include public participation to keep the city clean, initiated the 'Cleanest Colony' competition in the year 2017. Members of prominent civil society organisations are included as panel of judges to ensure transparency and fair judgement. Criteria for the competition are: a) Overall cleanliness of the colony; b) Clean drainage system c) well maintained in-roads/ by-lanes d) Presentable boundary walls. The competition is ongoing and citizens still vie for the cash prize. Overall categories are Big Colonies and Small colonies. Some pictures of award ceremonies are annexed hereto and marked with the letter "R 13 (a)".



- iv. The said rules of 2016 lay down that the local authority shall *'prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency'*

Compliance of the same by Dimapur Municipal Council:

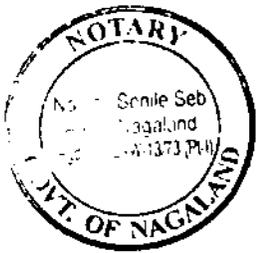
In compliance of the aforesaid rule, the Dimapur Municipal Council levies a residential sanitary tax upon all


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 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)


 Albert Ezung

households/ colonies under the Council's jurisdiction. The earlier rate of residential sanitary tax (RST) was forty rupees per household which was mandatory upon every household and the present rate with effect from 27th May 2022 has been enhanced by a notification being No.DMC/EsttR(6)/2017-18 dated 27th May 22 to Sixty Rupees per month per household. A copy of the said notification dated 27th May 2022 is annexed hereto and marked with the letter "R14".

- v. The said rules of 2016 lay down that the local authority shall '*direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body.*'



Compliance of the same by Dimapur Municipal Council:

The Dimapur Municipal Council has from time to time passed various orders directing ban and prohibition on throwing of garbage waste in drains and nullas dated 11th


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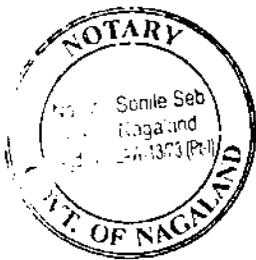

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March 2019, ban and prohibition on burning of waste/garbage within the jurisdiction of the Council dated 28th March 2019, Ban and prohibition order on sale and use of single use plastics within the jurisdiction of the Council dated 21st June 2019. A copy of the said orders issued by the Council is annexed hereto and collectively marked with the letter "R15".

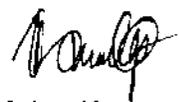
- vi. The said rules of 2016 lay down that the local authority shall ' *setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or unauthorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed 1 [blue] and those for storage of other wastes shall be printed black*'

Compliance of the same by Dimapur Municipal Council:

The Dimapur Municipal Council has set up a material recovery facility and a dedicated collection shed for segregating materials at the dumpsite. Plastic wastes are




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also segregated and collected in the shed and are bailed in the bailing machine. The bailed end products are separately collected and are disposed off accordingly. Segregated plastic and recyclable wastes are collected and bailed in the bailing machine at the dumpsite. Pictures evidencing the same are annexed hereto and marked with the letter "R16"

- vii. The said rules of 2016 lay down that the local authority shall '*direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body*'

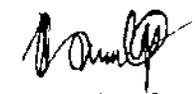
Compliance of the same by Dimapur Municipal Council:

The street sweepers do not store and/ or burn tree leaves collected from street sweeping but hand them over to various collection trucks and lorries that patrol the city. Pictures of the same are annexed hereto and marked with the letter "R17"



- viii. The said rules of 2016 lay down that the local authorities shall '*collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions*'


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Compliance of the same by Dimapur Municipal Council:

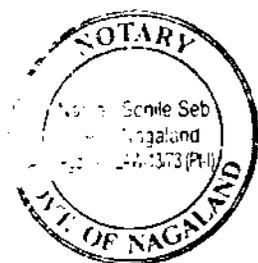
A Compost plant has been set up within the dumpsite which decomposes organic wastes separately. Due to paucity of place near the market places and given the small size of the entire town of Dimapur, no compost plant can be set up near the market place. Pictures of the said compost plant at the dumpsite are annexed hereto and marked with the letter "R18".

- ix. The said rules of 2016 lay down that the 'local authorities shall collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation'

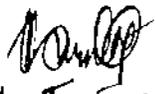
Compliance of the same by Dimapur Municipal Council:

The Council is already collecting wastes separately from sweeping of streets, lanes and by-lanes on a daily basis by the manual sweepers and in addition, mechanical street sweepers have been procured and are in operation which go around the entire town and sweep the streets/ collect dusts. Pictures of the same are annexed hereto and marked with the letter "R19".

- x. The said rules of 2016 lay down 'that the local authorities shall 'set up covered secondary storage facility for temporary




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 Area: Nagaland
 Reg. No. 13/73 (Pt-I)


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storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body"

Compliance of the same by Dimapur Municipal Council:

The Council sweepers are already collecting wastes and transferring them directly into the transport vehicles and the same is being regularly sent to the dumpsites. Being a small city, the wastes are directly sent to the dumpsite. In addition to the aforesaid, mechanical street sweepers are already on patrol and are sweeping the roads regularly. Pictures of the same are annexed hereto and marked with the letter "R20"

- xi. The said rules of 2016 lay down that the local authorities "*shall transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility*".

Compliance of the same by Dimapur Municipal Council:

Compost plant has been set up within the dumpsite which treats segregated bio degradable wastes. All segregated bio degradable wastes that enters the dumpsite are treated in the said compost plant. The mode of treatment is by bio culture. Pictures of the said compost plant are annexed hereto and marked with the letter "R21"




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- xii. The said rules of 2016 lay down that the local authorities shall *"involve communities in waste management and promotion of home composting, biogas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility"*

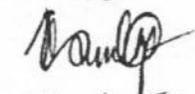
Compliance of the same by Dimapur Municipal Council:

The Council has already taken initiatives to set up home composting units. Various amounts of funds have been allocated and spent by the Council to set up kitchen waste composition units for various households. The Council has also taken various initiatives like 'Garbage to Gold' initiative in order to transform waste products into more useable forms like food for plant, etc. The Council in association with an NGO named Pro Rural, trained many colonies on this subject. A copy of sanction orders for various funds allocated for kitchen compost plant, pictures of garbage to gold initiative practised by various colonies is annexed hereto and collectively marked with the letter "R22".



- xiii. The said rules of 2016 lay down that the local authorities shall *'facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through*


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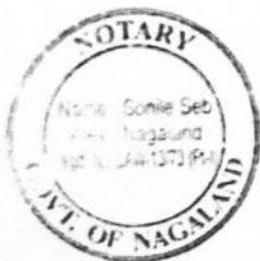
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any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Housing and Urban Affairs from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as

- a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
- b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

Compliance of the same by Dimapur Municipal Council:

The Council is using the process of bio remediation instead of bio methanation where carbon di oxide is produced as an end gas instead of methane. 90-95 tonnes of waste on an average are treated with bio culture to start the process of bio remediation per day. The said Bio Culture is patented by Geetanjali Enviro Tech Private Limited. The components are sent in 2 different solutions namely Solution B and Solution B+C. These solutions are then mixed in the ratio B : B+C = 2:3 and further diluted with 120 litres of water and



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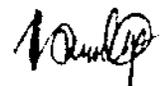
Albert Ezung

thereafter sprayed on the fresh waste that is collected at the dumpsite. Each and every truck that enters the dumpsite is sprayed individually. Thereafter the waste is allowed to rest and stabilise by creating windrows and then it is shifted to the site where the rest of the waste is kept for further absolute stabilisation. Around 600 litres of Bio Culture are already purchased from Geetanjali Enviro Tech Private Limited on 8th March 2022 and various sanction orders have been issued from time to time for purchase of the said bio culture from Geetanjali Envirotech Private Limited from time to time. Pictures establishing the same are annexed already annexed hereinabove as Annexure "R6" Sanction and purchase orders of the same are annexed hereto and marked with the letter "R7"

- xiv. The said rules of 2016 lay down that the local authorities *"shall submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation; (za) prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer; (zb) the annual report shall then be sent to the Secretary-in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control*




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Board or Pollution Control Committee by the 31st May of every year;"

Compliance of the same by Dimapur Municipal Council:

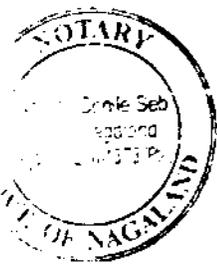
The Council in compliance of the aforesaid rules is submitting Annual Reports to the Directorate of Municipal Affairs and the State Pollution Control Board every year. Copy of the said Annual Reports is annexed hereto and marked with the letter "R23"

- xv. The said rules of 2016 lay down that the local authorities shall "ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce"

Compliance of the same by Dimapur Municipal Council:

The Council is in strict compliance of the aforesaid rules. Personal protection equipment, uniform, florescent jacket, hand gloves, raincoats and appropriate footwear and masks are provided to all the workers/ sweepers/ waste collectors of the Council. Pictures corroborating the same is annexed hereto and marked with the letter "R 24"

- xvi. The said rules of 2016 lay down that the local authorities shall "create public awareness through information, education




 Dimitri Seb
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 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)


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and communication campaign and educate the waste generators on the following; namely: - (i) not to litter; (ii) minimise generation of waste; (iii) reuse the waste to the extent possible; (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source; (v) practice home composting, vermi-composting, bio-gas generation or community level composting; (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non- biodegradable waste; (vii) storage of segregated waste at source in different bins; (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management".

Compliance of the same by Dimapur Municipal Council

The council hosts various awareness programmes and shows in compliance of the aforesaid rule. Pictures of the various awareness programs held from time to time are annexed hereto and marked with the letter 'R25'




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 Albert Eging



xvii. The said rules of 2016 lay down that the local authorities shall *investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites; in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.*"

Compliance of the same by Dimapur Municipal Council.

At present there is only one dumpsite in the entire city of Dimapur wherein process of bio remediation is already in place. Since, the said dumpsite is in use, and aeration is required for faster decomposition process through bio remediation, the same cannot be capped.

xviii. The said rules of 2016 lay down that the local authorities shall *"collect and transport bio-degradable, non-bio-degradable and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-storey buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility."*

Compliance of the same by Dimapur Municipal Council:

In compliance of the same by the said Council, the organic



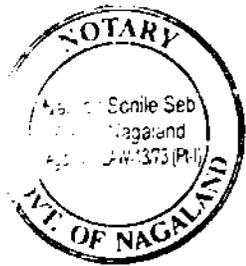
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Area : Nagaland
Regd. No. LAW-13/73 (Pt-I)

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Albert Ezung

and nonorganic wastes are collected and the same is covered while it is taken to the dumpsite. Picture evidencing the same is already annexed as annexure R3 and R4 hereinabove.

III. Particulars of the steps taken by the Dimapur Municipal Council for clearance of legacy waste through bio-mining.

- i. It is stated that the Council had sanctioned an order for the purchase of a bio mining machine on 18th April 2019, for a sum of Rs. 16,55,000/-. The said machine was received at the site on 25th July 2019, and the same was commissioned on 1st October 2019. The said machine was used for 2-3 months wherein an average of 20 metric tonnes of waste was bio mined per day. Thereafter due to the onset of the pandemic COVID 19 and lockdown, the skilled labourers who were operating the said bio mining machine stopped coming to the site and thus the bio mining machine could not be operated due to the paucity of trained and skilled labourers. Post pandemic, the Council has entered into a Memorandum of Understanding dated 19th October 2020 with one C.Y. Enterprise for procurement of professional and technical man force and skilled workers to operate the bio mining machine and to ensure that proper and effective bio mining of legacy wastes and fresh wastes at the dumpsite.



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 Notary Public,
 Area : Nagaland
 Regd. No. LAW-1373 (Pt-I)

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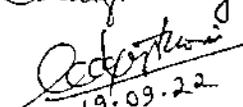


An order has been placed for the purchase of a new bio mining machine and required payments for the same have already been done. The machine has a capacity of bio mining 150 metric tonnes of waste per day. A copy of the said Memorandum of Understanding dated 19th October 2020 and the invoice letter collectively annexed hereto and marked with the letter "R26". A picture of the old bio mining machine presently installed at the dumpsite is annexed hereto and marked with the letter "R27"

- viii. The statements contained in paragraphs 1 to 5 are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

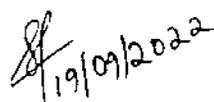
VERIFICATION

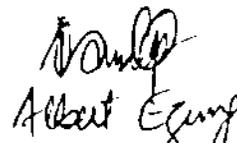
Verified at Dimapur on this the 19th day of September, 2022 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Identified by

 19.09.22
 (HETOKA)
 Advocate.

Solemnly sworn before me:




 19/09/2022
 Notary Public
 Area : Nagaland
 Regd. No. LAW-13/73 (Pt-I)


 DEPONENT



Latitude: 25.921833
Longitude: 93.746326
Elevation: 158.38±75.1 m
Accuracy: 10.14 m
Time: 21-08-2025 11:32
Note: DMC dumpsite Biomining

Powered by NoteCam



Latitude: 25.92272
Longitude: 93.746993
Elevation: 157.41±74.0 m
Accuracy: 4.4 m
Time: 21-08-2025 11:26
Note: DMC dumpsite BoundaryWall

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50 X



Latitude: 25.922843
Longitude: 93.74662
Elevation: 158.38±74.1 m
Accuracy: 5.4 m
Time: 21-08-2025 11:30
Note: DMC dumpsite Biomining

Powered by NoteCam

GOVERNMENT OF NAGALAND
URBAN DEVELOPMENT DEPARTMENT
SWACHH BHARAT MISSION (URBAN)
NAGALAND: KOHIMA

Annexure-2 D3

X7

Dated: Kohima, the 29th November, 2024

WORK ORDER

No: UD/SBM-2/26/SWM-LW/2024 : In pursuance to the Administrative approval dated 27th November 2024 and upon successful bid against tender No: UD/SBM-2/26/SWM-LW/2024 -II, dated 30th October 2024, *M/S N.R Enterprises* is hereby awarded with the work – “*Bioremediation of an estimated Volume of 1,61,110 MT legacy waste, resource recovery & reject disposal with 100% reclamation of the dumpsite of Dimapur Municipal Council at Burma Camp, Dimapur, Nagaland,*” for contract value of Rs 550/- per MT against the estimated Legacy waste volume of 1,61,110 MT at the total remediation cost of *Rs 8,59,52,185/- (Rupees Eight Crores fifty –Nine Lakhs Fifty Two Thousand One Hundred and Eight -Five only)*

The terms and conditions are as follows:

1. All project must be completed as per the bid document timeline from the date of issue of this order.
2. All materials have to be arranged by the contractor from his own resource and their own risk and cost.
3. All coordination with the concerned ULB is to be done by the contractor as per bid document.
4. Payment shall be as per the payment terms of the bid document.

(KEZHOCOLE RHETSO)
Mission Director- SBM-U
Urban Development Department
Nagaland: Kohima

No: UD/SBM-2/26/SWM-LW/2024

Dated: Kohima, the 29th November, 2024

Copy to:

1. The PS to Advisor UD and MA for kind information to Hon'ble Advisor
2. The Commissioner & Secretary, UD & MA for kind information.
3. The Director, UD, for kind information
4. The Secretary, Nagaland Pollution Control Board, for kind information.
5. The CEO's of concerned ULB's for kind information and necessary action.
6. *M/s N.R Enterprises* for kind information and necessary action.
7. Office Copy

(KEZHOCOLE RHETSO)
Mission Director- SBM-U
Urban Development Department

18/c Annexure 2B4

GOVERNMENT OF NAGALAND
LAND REVENUE DEPARTMENT

NO. LR/7-163/DMP/WASTE-MNG/2024 | 17-8 Dated Kohima the 8th Oct' 2024

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The Commissioner,
Nagaland, Kohima.

Sub: Proposal for acquisition of land for setting up of waste management site/landfill for Dimapur Municipal Council at Dobagaon Village, Dimapur.

Sir,
In reference to Planning & Transformation Department O.M.PLN/SLAA-42/2024 (Pt) dated 20/09/2024 on the subject cited above, I am directed to state that the State Land Acquisition Authority (SLAA) in its meeting held on 10/09/2024 ~~Vide~~ Agenda 42/15, agreed for acquisition of land measuring an area of 10.74 acres (467984 Sq.ft or 32B-02K-10L) for setting up of waste management site/landfill for Dimapur Municipal Council @ 160/- per sq.ft for Dimapur Municipal Council at Dobagaon Village, Dimapur amounting to Rs.8,76,06,604/- (Rupees Eight Crore Seventy Six Lakh Six Thousand Six hundred and Four) only. Details of the amount to be compensated is as below:

Sl No	Particular	Area (in Sq.ft)	Rate per Sq.ft	Total (in Rupees)	Addl.15% Solatium	Total Amount
1	Land for waste management site/landfill for DMC at Bobagaon Village, Dimapur	467984	Rs.160/-	Rs.7,48,77,440/-	Rs.1,12,31,616/-	Rs.8,61,09,056/-
2	Establishment & Survey Costs @ 2%	-	-	Rs.14,97,548/-	-	Rs.14,97,548/-
					Total	Rs.8,76,06,604/-

(Rupees Eight Crore- Seventy Six Lakh Six Thousand Six Hundred and Four) only.
• Solatium of 15% as per section 11 of the Nagaland Land (Requisition & Acquisition) Act 1965.

This is for your kind information and necessary action.
Encl: As stated.
Registrar

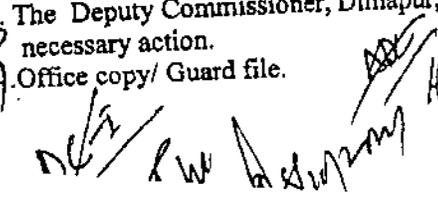
BRANCH NAME: Rev
SL. NO. 80
DATE
NO. LR/7-163/DMP/WASTE-MNG/2024

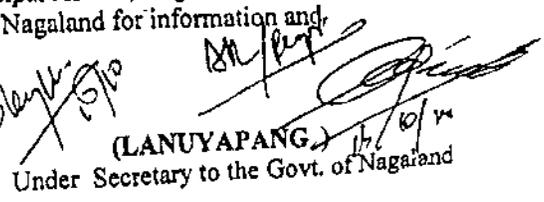
Yours faithfully,

(LANUYAPANG)
Under Secretary to the Govt. Nagaland
Dated Kohima, the 8th Oct' 2024

- Copy to:
1. The Commissioner & Secretary, Planning & Transformation Department Nagaland, Kohima.
 2. The Commissioner & Secretary, Municipal Affairs, Nagaland, Kohima.
 3. The Deputy Commissioner, Dimapur, Nagaland for information and necessary action.
- Office copy/ Guard file.



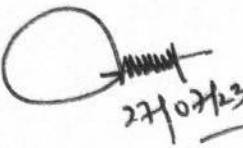



(LANUYAPANG)
Under Secretary to the Govt. of Nagaland

SPOT VERIFICATION REPORT

No. REV-9 / ACQ-DMC/2021-D/8177-78, Dated Dimapur, the 1st July, 2023; a team comprising of officials from DLRSO, Representative from DMC and Revenue Officer, Dimapur along with landowner jointly verified the spot on 3rd July, 2023 for Dimapur Municipal Council (DMC) landfill at Dubagaon

The spot falls outside Dubagaon cadastral area and measures an area of 32B - 02K - 10Ls (or) 4,67,984 Sqft


27/07/23
District Land Records & Survey Officer
Dimapur, Nagaland

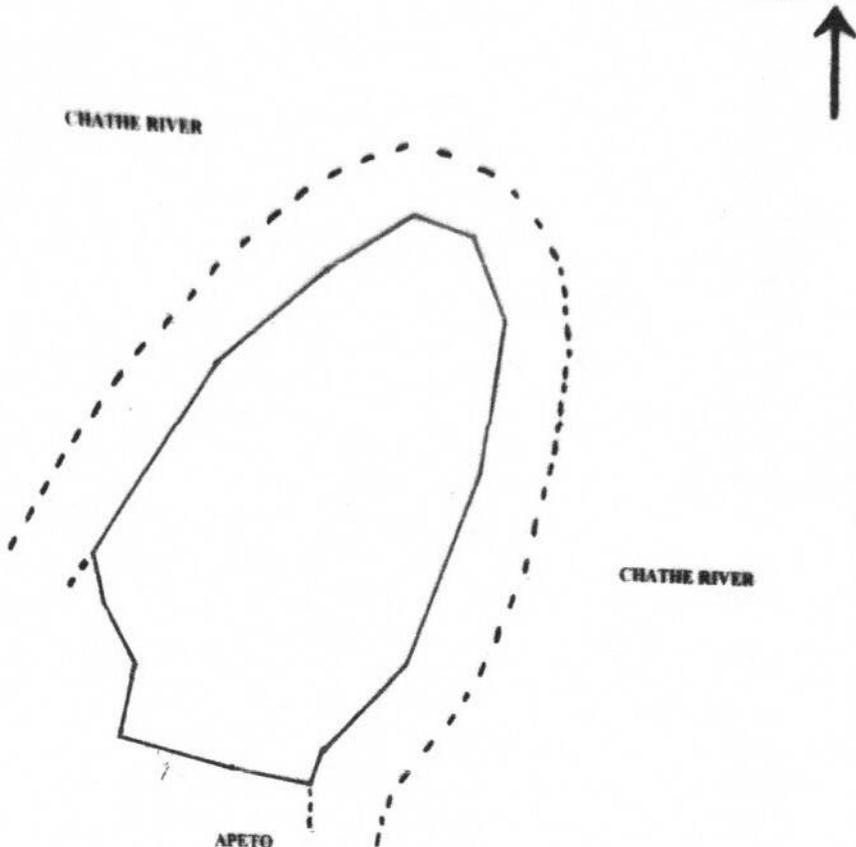

PIPOSHAN LOTHAN
SENIOR SURVEYOR

SURVEY OF NAGALAND

SHOWING DETAILS OF LAND BELONGING TO HENRY HUMTSOE S/O JAMES HUMTSOE
FOR DIMAPUR MUNICIPAL COUNCIL (DMC) LANDFILL AT DUBAGAON (NC) IN DIMAPUR

SCALE : - 1 : 4000

SURVEY SEASON : 2023 - 24



NOTE : ONLY THE PLOT IS IN SCALE

BOUNDARIES

NORTH : CHATHE RIVER
 SOUTH : APETO
 EAST : CHATHE RIVER
 WEST : CHATHE RIVER
 AREA : 32B - 02K - 10Ls (or) 4,67,984 Sqft

SURVEYED BY


 PIPOSHAN LOTHAN
 SENIOR SURVEYOR

CHECKED & VERIFIED BY


 IMOTANGBA JAMIR
 DLRSO, DIMAPUR

COUNTERSIGNED BY


 THEJAVIZO NAKHRO, NCS
 RO, DIMAPUR

6412
 SACHIN JAISWAL, IAS
 DEPUTY COMMISSIONER, DIMAPUR

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Dubbey 2001

JAMABANDI FOR SURVEYED VILLAGES

Hoaga No 3
Dinapur.

61

No. of Patta	Name of Pattadar with his Father's Name and Address	No. of each dag	Class of Land		Revenue	REMARKS
			Class	Area		
1						
580	Sri. Henry Huntsoe 8/0 James Huntsoe	$\frac{78}{658}$	Bareen	35-0-0		Mutated and transferred with case no H-156/17/2541-42 dt. 8.2.17.



Certified
Shri Copy

Extra Asst. Commissioner (Genl)
 Office of the Deputy Commissioner
 Dinapur Dist., West Bengal

8/2/17

GOVERNMENT OF NAGALAND
OFFICE OF THE DEPUTY COMMISSIONER
DIMAPUR: NAGALAND.

62

BOOK NO.02

SL NO.02

ACTUAL PAYMENT RECEIPT

Cheque No. 408668

Dated 14/11/2024

Received payment of Rs 8,61,09,056/- (Rupees Eight crore
Sixty one lakh nine thousand fifty six) only.
including Additional 15% Solatium for the land measuring an area of 10.74 acres (467984 sq ft. or 32B-02 K-10Ls) located at Dobagaon Village for sitting up of waste management site/landfill for Dimapur Municipal Council.



Signature of Recipient.

Name KHEKIYE HEKIYE YEDTHOMI

Designation Power of Attorney

Contact No 9862200000

Address Luzhato village
Kehuboto Town Niuland

Witness:-

1. Shri IMATO HEWOTO ANOMI 14/11/24
2. Shri VINCENT KIKON 14/11/24

Deputy Commissioner
Dimapur: Nagaland
Deputy Commissioner
Dimapur: Nagaland

OX

69
8/6

OFFICE OF THE
DIMAPUR MUNICIPAL COUNCIL
DIMAPUR, NAGALAND

No. DMC/G-6/Coys/Mis/Corrsp/2021-22:

/Dtd. Dimapur the 06th Mar' 2023

To:
The Addl. Director & HOD,
Municipal Affairs Department
Nagaland Kohima

Sub: MATTER RELATING TO RULING OF NGT IN RESPECT OF THE APPLICATION NO. 68/2022/EZ FOR EXECUTION OF REMEDIAL MEASURES AND NECESSARY COMPLIANCE

Sir,

With reference to the subject cited above, I have the honour to submit herewith the directives/order as given by the Hon'ble National Green Tribunal (NGT)/EZ in the ruling in respect of the application No. 68/2022/EZ for execution of remedial measures and necessary compliance thereof. (copy enclosed).

In this connection, it may kindly be noted that the directives/order under Para No.26 and Para No.27 which are time bound, are to be executed within the time frame given in the order (NGT directives placed in Annexure I for reference). Special mention may be made on Para 26, Clause (d) for finding an alternative land for a new dumpsite through land acquisition and Para 26, Clauses (ix) & (x) which pertains to special attention on the part of Government for allocation and sanction of fund for execution of works mentioned therein and also for setting up of a committee for compliance and execution of the remedial measures. It may also be mentioned here that in line with the NGT directives, the DMC has prepared an action plan on Solid Waste Management and remedial action plan to be taken up in the dumpsite (copy enclosed, Annexure III) which is under submission to the Government for approval and sanction.

Therefore, it is requested to kindly take up the matter with the Government for appropriate and necessary action please.

Enclosed:

- i) NGT Ruling.
- ii) Annexure I- Directives by NGT to DMC and Govt. of Nagaland (Time bound).
- iii) Annexure II- Extract of NGT Directives.
- iv) Annexure III- DMC Action plan.

(W.MANPAI PHOM)
Administrator
Dimapur Municipal Council
Dimapur Nagaland
/Dtd. Dimapur the 06th Mar' 2023

No. DMC/G-6/Coys/Mis/Corrsp/2021-22: 13 - 77

- 1. The Chief Secretary, Government of Nagaland for information.
- 2. The Principal Secretary, Urban Development & Municipal affairs for information.
- 3. The Deputy Commissioner, Dimapur for information.
- 4. Office Copy.

(W.MANPAI PHOM)
Administrator
Dimapur Municipal Council

* ~~6X~~

OFFICE OF THE
DIMAPUR MUNICIPAL COUNCIL
DIMAPUR: NAGALAND

No.DMC/G-6/Govt/Mis/Corrsp//2021-22:

/Dtd. Dimapur the th Mar' 2023

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Municipal Affairs Department.
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(W.MANPAI PHOM)

Administrator
Dimapur Municipal council
Dimapur Nagaland

/Dtd. Dimapur the th Mar' 2023

No.DMC/G-6/Govt/Mis/Corrsp//2021-22:

Copy to:

1. The Chief Secretary, Government of Nagaland for information.
2. The Principal Secretary, Urban Development & Municipal affairs for information.
3. The Deputy Commissioner, Dimapur for information.
4. Office Copy.

(W.MANPAI PHOM)

Administrator
Dimapur Municipal council
Dimapur Nagaland.

~~68~~

Directives / Recommendations as per the ruling given on 03.02.2023

By the National Green Tribunal (Eastern Zone) with respect to

Original Application No. 68/2022/EZ

I. Order / Directive 14. (f) a, b & c state that:

- a) To advise the State Government to find an appropriate site complying with the SWM Rules, 2016.
- b) In the meantime, where an appropriate land is being process the DMC are directed to comply with the following directions:
- i. To prepare an Action Plan for waste management.
 - ii. To implement strict enforcement of waste segregation from source.
 - iii. To continue the bioremediation process.
 - iv. Creation of green belt and buffer zone.
 - v. Install Weigh Bridge in the dumpsite.
 - vi. To construct a concrete slab for waste processing (segregation process).
 - vii. Construct linear drainage inside the periphery of the dumpsite to protect the water and soil environment.
 - viii. To construct Effluent Treatment Plant for treatment of leachate.
 - ix. To construct Faecal Sludge Treatment Plant with higher capacity.
 - x. To expedite the biomining process with the Third Party.
 - xi. Dumpsite has to be fenced completely and an additional fence on the sides towards River Dhansiri.
 - xii. To install CCTV cameras for monitoring of the dumpsite for any fire or untoward incidences.
- c) The Urban Development Department, Nagaland and Municipal Affairs Department, Nagaland to extend the financial implications needed to set up the waste processing facility as recommended by the Committee Members to the Dimapur Municipal Council for better solid waste management.

II. Order / Directive 26

i)

Sl No	Directive	Timeline	Owner	Status
1	Finding of alternative land for a new dumpsite through land acquisition proceeding is concerned	31.01.2024	GoN	The State Government to find an appropriate site complying with the SWM Rules, 2016.
2	Preparation of Action Plan	30.04.2023	DMC	Prepared & Submitted
3	Strict enforcement of Waste Segregation from source	Ongoing	DMC	Awareness Drives conducted time to time
4	Bio-remediation process. Affidavit of compliance in this regard shall be filed by 01.07.2024.	31.05.2024	DMC	Process ongoing daily
5	Creation of Green Belt and Buffer Zone	30.09.2023	DMC	Ongoing - Adjoining the peripheral road along the wall of the dumpsite.
6	Installation of Weigh Bridge in the dumpsite	31.05.2023	DMC	
7	Construction of a Concrete Slab for Waste Processing (Segregation Process),	31.05.2023	DMC	
8	Construction of Linear Drainage inside the periphery of the dumpsite	31.05.2023	DMC	Work in Progress
9	Construction of Effluent Treatment Plant (ETP) [For Leachate Treatment] *	31.05.2024	CS GoN & DMC	(See note * below)
10	Construction of Feacal Sludge Treatment Plant (FSTP) with higher capacity **	31.05.2024	CS GoN & DMC	(See note ** below)
11	Bio-mining Process	31.05.2024	DMC	
12	Dump site to be fenced completely and additional fencing on the sides towards River Dhansiri	NA	DMC	Temporary fence has been erected but will not be suitable during the monsoons
13	Installation of CCTV cameras for monitoring of the dumpsite for any fire or untoward incidence is concerned	31.05.2023	DMC	Work in Progress

* We are aware that the construction of ETP would require sanction of budget by the State Government and, therefore, the Chief Secretary, State of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard.

** As it requires sanction of budget by the State Government. The Chief Secretary, Government of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard.

ii) Order /Directive 26

For the attention of the Hon'ble Chief Secretary, Government of Nagaland

Excerpts of the directives given by the National Green Tribunal (Eastern Zone) to Dimapur Municipal Council - Original Application No. 68/2022/EZ (*Sunrise Colony Council & Shri. Thempu Rongmei Vs. The State of Nagaland & Ors.*)

Pages 14 & 15 *Clause (ix)*

So far as construction of Effluent Treatment Plant (ETP) is concerned, we direct that the same shall be completed by 31.05.2024. We are aware that the construction of ETP would require sanction of budget by the State Government and, therefore, the Chief Secretary, State of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard.

Page 15 *Clause (x)*

With regard to construction of Feecal Sludge Treatment Plant (FSTP) with higher capacity, the same shall also be completed by 31.05.2024 as it requires sanction of budget by the State Government. The Chief Secretary, Government of Nagaland, is directed to expedite the matter and ensure sanction of funds in this regard.

III. Order / Directive 27

Setting up of a committee for compliance and execution of remedial measures:

1. Chief Secretary, Government of Nagaland (Chairman);
 2. Principal Secretary, Urban Development Department and the Municipal Affairs Department;
 3. Municipal Commissioner;
 4. Member Secretary, Nagaland State Pollution Control Board;
- + any other Member whom the Chief Secretary may consider necessary

ACTION PLAN FOR
DIMAPUR MUNICIPAL COUNCIL
SOLID WASTE MANAGEMENT



FEBRUARY 2023
DIMAPUR MUNICIPAL COUNCIL

CONTENTS

1. Executive Summary
2. Objectives
3. Current Status of Solid Waste Management
 - 3.i. Quantification and Characterization
 - 3.ii. Behaviour in Handling and Disposal of Solid Waste
4. Proposed Action Plan and Strategy to overcome the SWM Challenges
 - 4.i. Zero Waste target
 - 4.ii. Management of Waste Generated
 - 4.iii. Eventual promotion of decentralised waste collection and management
 - 4.iv. Introduction and utilization of modern and mechanised waste processing machinery
 - 4.v. Reward & Recognition
5. Aftermath of the implementation of Proposed Action Plan
6. Annexures
7. Requirements

TABLE OF ANNEXURES INCLUDED

Sl	Document	Annex No
1	Fresh Waste Treatment Flow Chart	Annexure 1
2	Legacy Waste Treatment Flow Chart	Annexure 2
3	Quotation for Fresh Waste Segregation Machine with package shredder fitted	Annexure 3
4	Composting Unit	Annexure 7 (D)
5	Quotation for Waste Shredder at Composting Unit	Annexure 4
6	Quotation for Legacy Waste Segregation Machines	Annexure 5 (A&B)
7	SETUP FOR INSTILLATION OF SEGREGATION MACHINES	Annexure 6
8	IMPROVEMENT OF DUMPING GROUND ROAD ALONG THE BOUNDARY	Annexure 7 (A)
9	STORM WATER DRAINAGE SYSTEM	Annexure 7 (B)
10	RCC BOX CULVERTS	Annexure 7 (C)

1 Executive Summary

This action plan, in line with the SWM Rules 2016, broadly identifies the gap between the current municipal waste generation and its scientific disposal and the key strategies to fill the existing gap by year 2025. The said draft plan is designed in phased manner to achieve the set plans in next 2 years i.e. 2023-25. It also focuses on the existing ongoing MSW projects, challenges and constraints before the Dimapur Municipa Council (DMC), provide solutions that are measurable, reliable, practicable and sustainable. This will help the ULB to opt for the best suitable and proven technologies for ensuring segregation, collection, storage, transportation, processing and scientific disposal of its municipal wastes in accordance with the laid provisions under the SWM Rules, 2016. The draft action plan also suggests the ways and means to make these projects financially self-sustaining based on the principle of "Polluters to Pay".

Last but not least, no efforts to effective SWM Rules compliance can be successful without the active participation of the public themselves. The plan also envisages a component dedicated to the Capacity building of the ULB and undertaking extensive IEC-BCC campaigns to cultivate among the public a "Civic Sense".

To design a strategy as per the SWM Rules 2016 for proper management of DMCs current SWM situation, following guiding principles of waste management have been considered:

1. Waste is a resource
2. Individuals must accept responsibility for and cost of their own waste
3. Resource recovery and recycling is a priority and the Integrated Solid Waste Management Hierarchy will be adhered to.
4. Segregation at source must be adopted
5. The informal sector plays a critical role in recycling
6. Public participation is essential
7. Residual waste must be properly handled, treated and disposed to minimize the load on the existing Dumpsite
8. The system must be run on incentivized, performance based principles
9. All stakeholders have different responsibilities and each should be effectively integrated
10. Land is limited, thus should be utilized as minimum as possible
11. The waste generator has a critical role in the entire system and is responsible for the management of waste.
12. The full cost recovery according to the "polluter pays principle" should be implemented with adequate measures for cross subsidising the poorer sections of society.

13. Extended Producers Responsibility used for incentivizing recycling.

The SWM action plan is designed to rapidly transform SWM sector functions, operations and implementing institutions. Under the plan, by 2025 the SWM system will provide a reliable, sustainable house to house municipal waste collection service to every waste generator in the state, achieve a recycling efficiency, ensure that all residual waste is transported and disposed of in an environmentally safe and socially responsible manner and in conjunction with other implementing stakeholders, make progress in initiating and improving the state's waste system.

2 OBJECTIVES:

1. To ensure compliance with Solid Waste Management Rules, 2016 notified in April 8, 2016
2. To bridge the gap that exists between the current solid waste being generated, segregated, collected, transported, processed and scientifically disposed of by the year 2021
3. To address the current needs, constraints and capacity limitations so to achieve "100% scientific disposal of MSW by the year 2025" goal
4. To use a holistic integrated and cluster based approach to make the SWM sector self-sustainable and viable based on the Principles of 5R's i.e. Reduce, Recycle, Recover, Reuse and Restrict
5. To promote the principles of Polluter to Pay and enhance collection of user fee
6. To encourage the waste generators to source segregate waste, thus fulfilling their role set forth in the SWM Rules 2016.
7. To integrate informal sector in the management of municipal solid waste.
8. To promote Extended Producers Responsibility in promoting recycling as emphasized in SWM Rules 2016.
9. To modernize and mechanize the operation and maintenance of Civic and Public Health Facilities in all the ULBs of the State to provide better and healthy living environment for the citizens of the State
10. To develop the strategy that provides a 'road map' to completely transform State's SWM sector, transitioning it to an integrated, fully functioning and sustainable system which will serve the ULBs for coming decades
11. To generate "civic sense" amongst the masses to uplift the city's sanitation and personal hygiene conditions and raise the hopes for a sustainable common future through extensive IEC programs

3 CURRENT STATUS OF SOLID WASTE MANAGEMENT

3.i. Quantification and Characterization

QUANTIFICATION OF WASTE GENERATED PER DAY

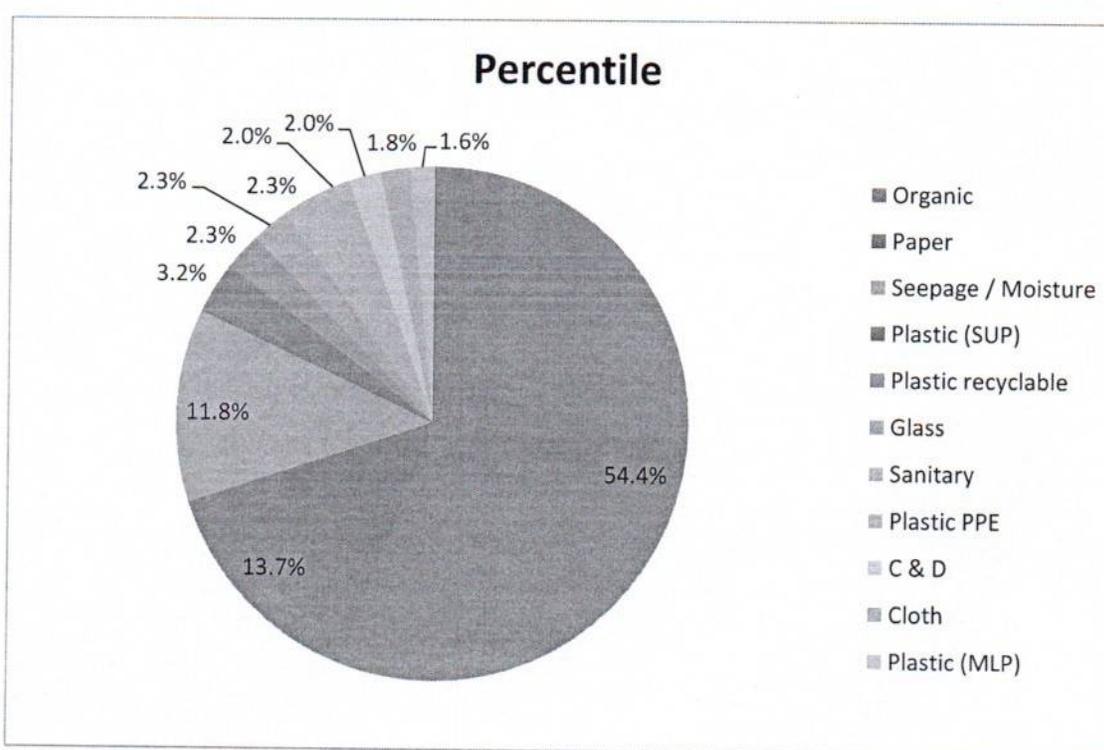
Synopsis of Waste generation by the Dimapur Municipality Assessment

1. Number of Days sample size assessed
 - a. By Municipal Vehicles: 5 Days
 - b. By surrounding villages not under the municipal jurisdiction: 2 Days
- 2.
3. Average number of trips per day:

	Date & Day (2022)	Trips	Municipal Vehicles	Double Trips	Non Municipal Vehicles	Waste Collected (in MT)
Day 1	16 August (Tuesday)	34	23	3	8	101.14
Day 2	17 August (Wednesday)	37	26	3	8	89.87
Day 3	18 August (Thursday)	36	24	4	8	100.74
Day 4	22 August (Monday)	38	26	4	8	94.03
Day 5	23 August (Tuesday)	37	26	4	7	85.12
	Average	36.4	25	3.6	7.8	94.18
	Total	182	125	18	39	470.9

CHARACTERIZATION OF WASTE

Sl No.	Waste Type	Tractor (Kgs)	S Dumper (Kgs)	Dumper (Kgs)	Total	Percentile
1	Organic	926	7.25	3960.73	4894.0	54.4%
4	Paper	51.7	1127.165	50.45	1229.3	13.7%
21	Seepage / Moisture	127.65	463.57	474.57	1065.8	11.8%
2	Plastic (SUP)	77.4	70.25	136.51	284.2	3.2%
5	Plastic recyclable	44.15	1.8	163.27	209.2	2.3%
3	Glass	76.1	52.65	80.25	209.0	2.3%
7	Sanitary	39.85	130.4	32.7	203.0	2.3%
13	Plastic PPE	6.25	125.45	52.76	184.5	2.0%
14	C & D	4.35	0	175.15	179.5	2.0%
6	Cloth	41.7	53.4	63.3	158.4	1.8%
8	Plastic (MLP)	29.8	51.35	63.48	144.6	1.6%



3.ii. Behaviour in Handling and Disposal of Solid Waste

	Present Process	Gap Identified
1	Doorstep Collection	<ul style="list-style-type: none"> • Waste not segregated • Unable to reach houses with narrow roads • Covering of collection trucks going to the dumpsite
2	Initial Treatment of Waste	All Waste is sprayed with bioculture without any segregation
3	Treatment of Market Waste	All waste is collected unsegregated and sent to the dumpsite
4	Control of Air Pollution created by dust collecting in the road edges and pot holes	Sweeping of (Select)roads once a day

4. PROPOSED ACTION PLAN AND STRATEGY TO OVERCOME THE SWM CHALLENGES

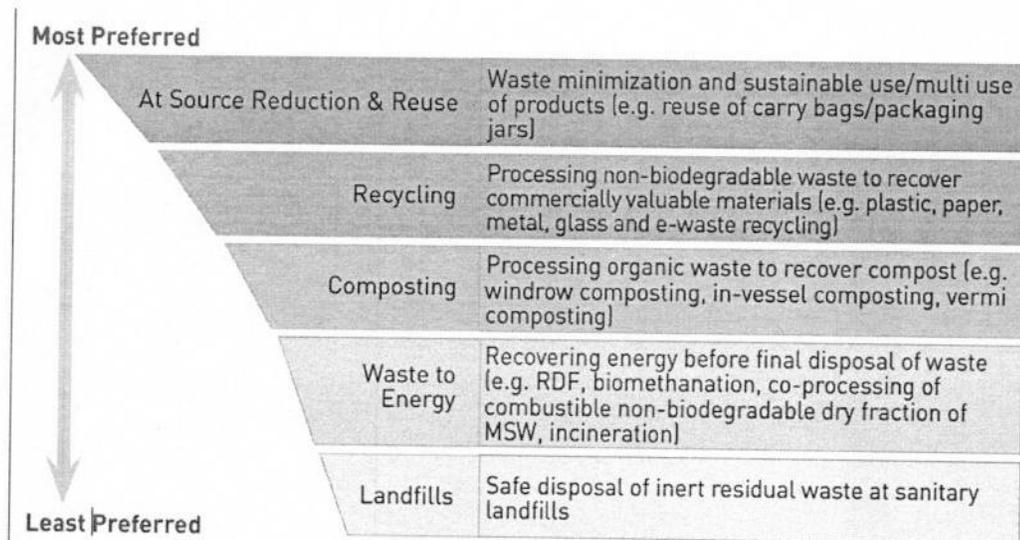
4.i. Zero Waste target

It is essential for every sector and commodities to adopt various means and strategies for increased waste prevention, reduction and diversion. Under a zero waste model, those materials that currently cannot be recycled or composted (roughly 20-30%, depending on the sector), will be redesigned so they can become an input via reuse, recycling, composting. Recognizing the need to re-think waste as a resource is essential now, and in doing so extend the life of the precious and limited landfill.

Zero waste is a goal that is ethical, economical, efficient and visionary, to guide people in changing their lifestyles and practices to emulate sustainable natural cycles, where all discarded materials are designed to become resources for others to use. Implementing Zero Waste will eliminate all discharges to land, water or air that are a threat to planetary, human, animal or plant health.

To achieve zero waste strategy following steps in line with SWM Rules 2016 shall be followed:

- Follow the principles of the Integrated Waste Management Hierarchy, as given in the MSWM Manual, 2016



- Maximize recycling of waste at each level by sending the recyclables to appropriate vendors for further processing and utilization.
- The non-recyclable high calorific fractions to be segregated and sent for recycling.
- Set recycling rates and targets for various stakeholders (Recyclers, Manufacturers) for promoting and ensuring recycling.
- All the biodegradable waste shall be segregated and processed to convert it into compost, energy or any other useful product.
- Only the recycling rejects to go for energy recovery through RDF production to co-processing in cementplants or for incineration.
- Only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities shall go to sanitary landfill and the sanitary landfill sites shall meet the specifications as per SWM Rules 2016 (Schedule-1), however every effort will be to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

4.ii. Management of Waste Generated

PROCESS	STATUS	GAP	PLAN	OWNER	TIMEFRAME
1. COLLECTION OF WASTE Segregation at Source	Mixed Waste Collection (RESIDENTIAL)	<ul style="list-style-type: none"> • Citizens unaware of Segregation • No knowledge on various forms of segregation • Collection vehicles not fitted with required compartments • Adequate vehicles not available for reaching households with narrow roads • No viable composting unit available at the Dumpsite 	<ul style="list-style-type: none"> • IEC – BCC Campaigns at various levels to encourage segregation of Waste • Reward/Recognition programs for citizens segregating at source • Involve SHGs/JLGs/NGOs to participate and encourage segregation at source • Colony Sanitation teams to be adequately empowered for overseeing segregation of waste at the colony level • Colony sanitation teams need to be sensitised on the importance of waste segregation and if possible every colony can start composting in their own localities with help from DMC. • Utilize smaller vehicles/Pushcarts, Tricycles fitted with collection bins for collection of segregated waste from end lane homes • Retrofit collection vehicles to carry all segregated waste separately without contamination • Develop a composting unit at the dumpsite for processing biodegradable waste, converting it into marketable resources. Methods used could be composting using bio-cultures and/or vermicomposting • Involve e-waste collectors in weekly or monthly activities for collection of such waste from wards/dumpsite • Decentralised collection and management needs to be looked into so that all waste 	<p>Only for Behavioural change: DMC in collaboration with NGOs (SME's) and Colony Sanitation Teams</p> <p>Others: DMC</p>	18 Months



			<ul style="list-style-type: none"> materials do not reach the dumpsite. Houses with apartments should ensure that all waste is collected and deposited (Preferred segregated) Waste to be defined into different segregates (Biodegradable/Dry/Sanitary/Domestic hazardous waste) 		
Mixed Waste Collection (MARKETS)	<ul style="list-style-type: none"> Citizens unaware of Segregation No knowledge on various forms of segregation Collection vehicles not fitted with required compartments 	<ul style="list-style-type: none"> IEC – BCC Campaigns for shop owners and market welfare organisations to encourage segregation of Waste Involve and organise the informal sector to attribute their work with the recognition of the DMC Incentivise the collection of dry waste from markets and redirect the dry inert waste to select collection areas Create a place for collection of ONLY BIODEGRADABLE WASTE Retrofit collection vehicles to carry all segregated waste separately without contamination A space within the market premises needs to be identified for composting the organic waste Manpower and technology for composting needs to be overseen by the DMC Regular check on compliance by the sellers of the marketplace Incentivise performance INORGANIC WASTE Integrate informal sector (Rag pickers) for collection of dry waste 	<p>Only for Behavioural change: DMC in collaboration with NGOs (SME's)</p> <p>Others: DMC</p>	Within 6 Months	

				<ul style="list-style-type: none"> Segregate dry waste in categories for collection Segregated dry waste can be sent to the further dumpsite for processing/bailing/diposing and inert waste can be utilised for landfill process 		
2. TRANSPORTATION OF WASTE TO THE DUMPSITE						
Primary Collection	All households not reached	<ul style="list-style-type: none"> Creation of Garbage vulnerable Points because all citizens waste aren't collected Insufficient vehicle for 100% collection of D2D waste 	<ul style="list-style-type: none"> Utilize smaller vehicles/Pushcarts, Tricycles fitted with collection bins for collection of segregated waste from end lane homes Involve and organise the informal sector to attribute their work with the recognition of the DMC IEC-BCC Campaigns to encourage deposition of waste to the right places 	DMC	6 months	
Secondary Collection	Not initiated	NA	<ul style="list-style-type: none"> Smaller collection vehicles will deposit the collected waste to bigger collection trucks in designate areas ensuring that the indicative place isn't polluted further Secondary collection areas can be utilized as areas for diversion of recyclable waste reducing transportation cost Only inert waste and biodegradable waste to be transferred to collection trucks for transportation to the dumpsite therefor reducing intake at the dumpsite 	DMC	18 Months	
Transportation	Covering of collection trucks going to the dumpsite	Already being practised, however it is observed that some such trucks stop at the local scrap dealers and materials are being sold privately	<ul style="list-style-type: none"> Ensure proper monitoring of vehicular transport Loss of revenue can be curtailed by proper monitoring Decentralised collection of recyclable waste which will reduce transportation cost 	DMC	12 Months	

3. TREATMENT & PROCESSING OF COLLECTED WASTE & LEGACY WASTE					
Treatment & Processing	<p><u>FRESH WASTE</u> Sprayed with bio-culture and allowed to decompose, windrows created, stabilized</p> <p><u>LEGACY WASTE</u></p>	<p>Incomplete segregation of waste with organic and inorganic waste mixed together and left for stabilization after wind-rowing</p> <p>Legacy waste status: Stabilised Process of Bio-Mining should start at the earliest so that land can be reclaimed at the Dumpsite</p>	<ul style="list-style-type: none"> Initiate segregation of waste as it reaches the dumpsite (See Annexure 1 for process layout) Purchase of a 150 TPD waste segregation machine is required Recyclables should be processed as they are segregated so that there is no further accumulation of waste at the dumpsite Proper space needs to be demarcated for storage waste which could further be transported to areas for landfill A well designed and modern composting unit with a capacity intake of minimum 20 TPD biodegradable waste Domestic Hazardous waste, e-waste & Medical waste to be treated as per the SMW 2016 & CPCB guidelines Legacy waste which has already been stabilized has to be segregated using bio-mining machines without which land cannot be reclaimed at the present dumpsite (see Annexure 2 for process layout) Purchase of minimum 500 TPD bio mining plant that will depend on minimum manual labour, fractions for bio-mining criteria detailed in Annexure 2 	DMC + State Urban Development + State Municipal Affairs	12 Months
4. IDENTIFICATION OF BULK WASTE GENERATORS					
BWG identification	Not identified	Since no BWGs have been identified, appropriate by-laws need to be passed	<ul style="list-style-type: none"> Setting up by-laws for BWGs based on the local standards in cognizance of the SWM 2016 rules Close monitoring so that the waste 	DMC	12 Months

			<p>generated by BWGs are not diverted otherwise</p> <ul style="list-style-type: none"> • Appropriate sanitation fees to be levied and collected • Integration of informal sector for proper management of dry waste from these generators 		
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4.iv. Introduction and utilization of modern and mechanised waste processing machinery

Included in Annexures

4.v. Reward & Recognition

The motivational strategy involves two approaches (i) Punishment and (ii) Reward. The first approach will develop fear, which is good to certain extent but in long runs compel the defaulter to revolt against the same and thus leads to distraction. The second approach though is not quick result oriented but these initiatives ones gather momentums then it lead to success. Either people or an organization, everyone loves getting “recognized”.

Thus, DMC plans to welcome suggestions globally to identify the best mechanism of rewarding the person, community or an organization that set an example of best waste management practices shall be rewarded if it ensures best MSW rules compliance and achieve the baseline service level benchmarks developed by MoUD, highlighted as below:

	Performance Indicator	Norms	Rationale
1	Household level coverage Of SWM services through door-to-door collection of MSW	100%	This indicator provides the coverage of door to door solid waste collections services. Door step level collection is an essential and critical starting point in the entire chain of specific MSWM services.
2	Efficiency of collection of MSW	100%	While the indicator is well understood, the reliability varies significantly on account of different methods used for measurement. Collection efficiency should measure waste collected in normal course by the SWM system. Typically the uncollected waste tends to gradually find its way into recycling, or is strewn along the roads, clogs the drain or in case of organic waste, it putrefies and degrades, hence the significance of collection efficiency indicator.
3	Extent of segregation of MSW (segregation should be at least separation of wet waste and dry waste at the source. Ideally the segregation should be in the following categories – biodegradable, non-degradable and hazardous domestic waste like battery etc.)	100%	Segregation of waste is a critical requirement for sustainable solid waste management system. Segregation enables recycling, reuse, treatment and scientific disposal of the different components of waste. Segregation of waste should ideally be at source and should then also be transported in a segregated manner up to the point of treatment and / or disposal. If waste is received at these points in a segregated manner, it can be safely assumed; that it has been segregated at source and transported so while the converse may not be true. Therefore, segregation is being measured at this point of receipt, rather than at point of collection.

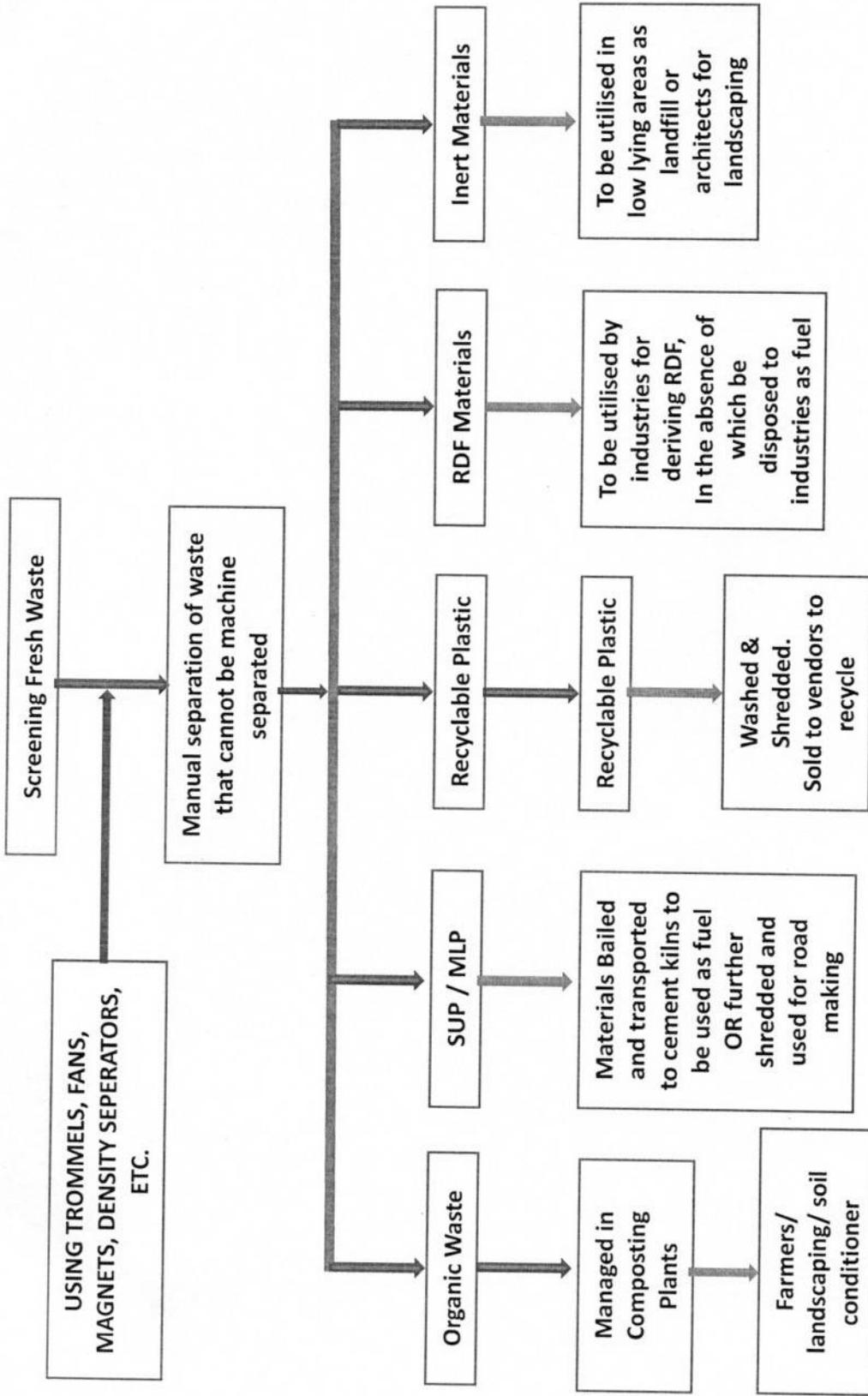
4	Extent of MSW recovered	80%	Environmental sustainability demands that maximum extent of waste should be recycled, reused or processed. While the processing, recycling and reuse should be carried out without creating any health and environmental hazards, the total quantum of waste recovered is in itself a key performance parameter. Therefore, measurement of this indicator is critical. The benchmark value for this indicator will depend on the amount of inert matter comprised in the waste collected by the ULB.
5	Extent of scientific disposal of MSW		Inert waste should finally be disposed at landfill sites, which are designed, built operated and maintained as per standards laid down in prevailing laws and manuals of nodal agencies. This includes collection and treatment of leachate at the landfill site. Extent of compliance should be seen against total quantum of waste that is disposed in landfills. This is a critical performance parameter from an environmental sustainability perspective
6	Extent of Cost recovery for the ULB in MSWM services		Financial sustainability is a critical factor for all basic urban services. In services such as SWM, some benefits are received directly by the consumers, while some other benefits accrue indirectly through a cleaner and sustainable environment, apart from public health benefits. Therefore, costs related to SWM may be recovered through a combination of taxes and user charges. In case of SWM, there is potential to supplement user charges with revenues that can be gained from recycling, reuse and conversion of waste to either compost or directly to energy. Therefore, it is critical for measuring overall cost recovery.
	Efficiency in redressal of customer complaints	80%	It is important that in essential services such as SWM, the utility has effective systems to capture customer complaints/ grievances, escalate them internally for remedial action and resolve them. While many ULBs/ utilities have put in place systems to capture complaints, much more work needs to be done to put in place back end systems for satisfactorily resolving those complaints in a timely manner. As SWM is an essential service, the benchmark time for redressal is 24hours or the next working day
	Efficiency in collection of MSWM related user charges	90%	For a utility, it is not just enough to have an appropriate tariff structure that enables cost recovery objectives, but also efficient collection of revenues that are due to the utility. It is also important that the revenues are collected in the same financial year, without allowing for dues to get accumulated as arrears

6 Aftermath of the implementation of Proposed Action Plan

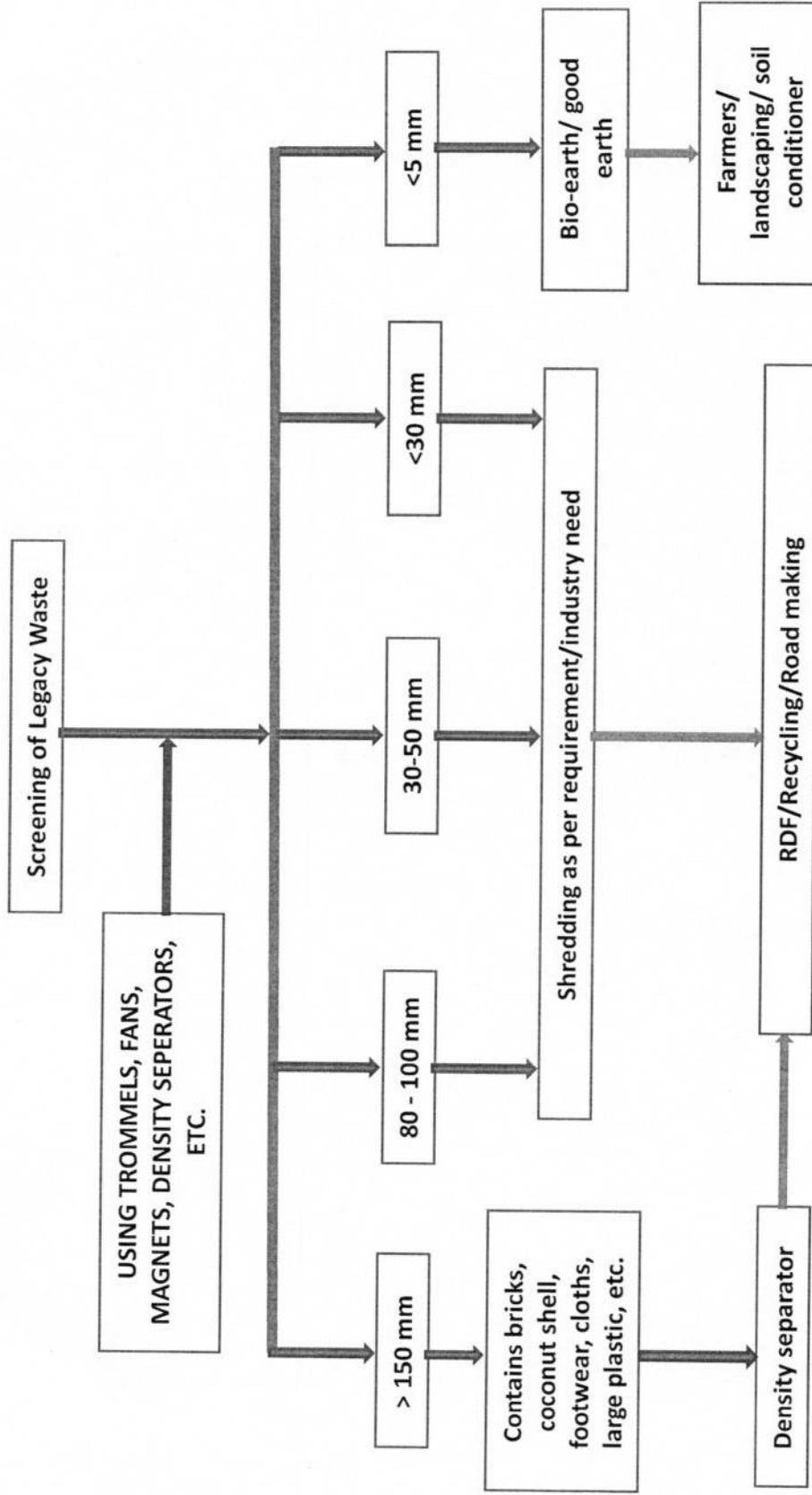
Following results are expected if the proposed action plan is put in place;

- Clean and Green Cities
- Decentralized approach of primary collection system through Resident Communities
- Sustainable Development through Resource Recovery
- Meeting International hygiene and sanitation city standard Pollution free rivers
- Effective compliance of Municipal Solid Waste Management Rules, 2016 which shall be monitored by relevant monitoring bodies and process owners.
- Rise in civic sense awareness, personal and community hygiene Reduction of waste generation per capita, and maximize the diversion to waste to resource
- Achieving 98% compliance of waste generation and disposal
- Rise in awareness level about sanitation and personal hygiene

Annexure 1



Annexure 2



7. REQUIREMENTS FOR A SUCCESSFUL SOLID WASTE MANAGEMENT MODEL

PRESENT TECHNOLOGY / MACHINERY

#	AREA OF OPERATION	MACHINERY / INFRASTRUCTURE	STATUS
A	Fresh Waste	None	Only Bioremediation, no scientific method used for segregation or treatment No scientific compost treatment plant set up
B	Legacy Waste	Inadequate	100% Legacy Waste already stabilised Bio Mining machine available however dependency on Manual labour is very high and due to the lack of manpower the machine cannot be utilised.
C	Infrastructure	<ul style="list-style-type: none"> i. No structured drainage ii. Temporary in-roads within the dumpsite iii. No set up for segregation machines to be installed 	<ul style="list-style-type: none"> i. Lack of proper drainage within the dumpsite leading to water logging and inaccessibility to precise locations for various factors ii. Undeveloped in-roads within the dumpsite iii. Setting up of infrastructure for installing Fresh & Legacy waste segregators

~~X~~

REQUIREMENTS (Quotations & Estimates enclosed with the original submission)

A. FRESH WASTE MANAGEMENT

#	TECHNOLOGY / MACHINERY	CAPACITY	QUANTITY	MANPOWER	QUOTE COST (inclusive of 18% GST)	TOTAL COST
1	Segregation Machine with package shredder fitted (See Annexe 3)	150 MT/D	1	Skilled: 3 Unskilled: 10	₹ 47,70,150	₹ 1,32,16,396
2	Composting Unit (See Annexe 7(D))	15 MT/D	1	Skilled: 2 Unskilled: 5	₹ 72,96,867	
3	Waste Shredder (See Annexe 4)	3 MT/Hour	1	Skilled: 1 Unskilled: 1	₹ 11,49,379	

B. LEGACY WASTE MANAGEMENT

#	TECHNOLOGY / MACHINERY	CAPACITY	QUANTITY	MANPOWER	EST. COST (inclusive of 18% GST)	TOTAL COST
1	Segregation Machines (See Annexe 5(A & B))	300 MT/D	1	Skilled: 3 Unskilled: 10	POWERSCREEN @1200 tpd Rs. 1,42,14,200 (Annexe 5A) PRIYA ENTERPRISES @ 300 tpd Rs. 52,80,001 (Annexe 5A)	WITH POWERSCREEN 14214200
2	Excavator	180/210	1	Skilled: 1 Unskilled: 1	Excavator Available	WITH PRIYA ENTER- PRISES
3	Bailing Machines	-	1	Skilled: 1 Unskilled: 2	Infrastructure as well as machinery available presently will be utilised	52,80,001

C. INFRASTRUCTURE DEVELOPMENT

#	TECHNOLOGY / MACHINERY	QUANTITY	EST. COST	AMOUNT	TOTAL COST
1	IMPROVEMENT OF DUMPING GROUND ROAD ALONG THE BOUNDARY (See Annexe 7(A))	1	₹ 148,33,700	₹ 148,33,700	₹ 260,08,605
2	STORM WATER DRAINAGE SYSTEM (See Annexe 7(B))	1	₹ 96,81,700	₹ 96,81,700	
3	RCC BOX CULVERTS (See Annexe 7(C))	5	₹ 1,92,801	₹ 9,64,005	
3	SETUP FOR INSTALLATION OF SEGREGATION MACHINES (FRESH & LEGACY) (See Annexe 6)	2	₹ 2,64,600	₹ 5,29,200	

TOTAL (A+B+C)

Sl No.	HEADER	Company		Department	Working Cost	
		PRIYA ENTERPRISES	TEREX POWERSCREEN		WITH PRIYA ENTERPRISES	WITH TEREX POWERSCREEN
1	FRESH WASTE MANAGEMENT	₹ 59,19,529		₹ 72,96,867	₹ 132,16,396	₹ 132,16,396
2	LEGACY WASTE MANAGEMENT	₹ 52,80,001	₹ 142,14,200		₹ 52,80,001	₹ 142,14,200
3	INFRASTRUCTURE DEVELOPMENT			₹ 260,08,605	₹ 260,08,605	₹ 260,08,605
	TOTAL	₹ 111,99,530	₹ 142,14,200	₹ 333,05,472	₹ 445,05,002	₹ 534,39,201

Remarks:

- Present machinery owned by DMC is already integrated into the working capital of this action plan
- Infrastructure within the dumpsite will be further utilized for various purposes like administration, storage, tool maintenance, etc. as per the actionable of the action plan so that there is minimal cost in construction of essential infrastructure
- Expenditure does not include transportation cost of the machinery ordered and Annual Maintenance Charges (AMC) of the segregation machines







92 X

Green Buffer Zone





OFFICE OF THE
DIMAPUR MUNICIPAL COUNCIL
DIMAPUR: NAGALAND

No.DMC/G-6/Govt/Mis/Corrsp//2021-22:

/Dtd. Dimapur the 23rd July' 2025.

To,

The Joint Director & HoD
Municipal Affairs Department
Government of Nagaland
Nagaland: Kohima 797001

Subject: **Proposal for Funding Support toward Installation of Weigh Bridge at Dumpsite as per NGT Original Application No. 68/2022/EZ Directive 26(6)**

Respected Sir,

In reference to the Hon'ble National Green Tribunal (NGT) Order dated 25.05.2023 in the matter of **OA/68/2022/EZ**, specifically **Directive 26(6)** mandating the **Installation of a Weigh Bridge at the Dumpsite**, I write this proposal seeking financial assistance for immediate implementation of this directive.

Background & Legal Reference

The NGT in its ongoing monitoring of compliance to Solid Waste Management Rules, 2016, and other relevant environmental mandates, has directed all Urban Local Bodies (ULBs) to establish baseline data on daily waste generation, processing, and disposal. Directive **26(6)** of the above-mentioned Order specifically mandates:

"Installation of Weigh Bridge in the dumpsite for accurate waste quantification and accountability."

This is critical to ensuring effective waste management planning, resource allocation, and performance monitoring under the Solid Waste Management framework.

Justification for Weigh Bridge Installation

1. **Compliance Mandate:** As per NGT's directive, non-installation would amount to non-compliance and may attract penalties.
2. **Accurate Waste Data:** A weigh bridge ensures precise tracking of waste entering the dumpsite, crucial for inventory, reporting, and performance audits.
3. **Operational Efficiency:** Enables data-driven decisions for logistics, segregation performance, and landfill capacity management.
4. **Baseline for Remediation:** Essential for scientific assessment in case of dumpsite remediation or legacy waste bio-mining projects.

Proposed Site

The proposed weigh bridge will be installed at the entrance of the main dumpsite under the jurisdiction of Dimapur Municipal Council, Burma Camp Dumpsite.

Estimated Cost

Based on market assessments, the estimated cost for installation of a standard 60 MT capacity electronic weigh bridge, including civil works, platform, software, and accessories, is approximately ₹ 20,00,001. A detailed cost estimate is annexed for reference.

Sl	Particulars	Amount	Remarks
1	ESSAE 60 TON 7.5 M X 3 M CONCRETE CTS 2.0 PIT TYPE AND PIT LESS TYPE W/B	₹ 15,10,001	Quotation Attached
2	Civil Works and base construction	₹ 4,50,000	Blueprint attached
3	Installation Cost (Welders, HYVA, engineer fooding& Lodging)	₹ 40,000	
	Total	₹ 20,00,001	

Funding Request

We humbly request the Department to extend financial assistance amounting to ₹20,00,001 (Rupees Twenty Lakhs and One Only) under the appropriate scheme head or special allocation, to enable compliance with the NGT directive in a time-bound manner.

We are committed to maintaining transparency and accountability and shall provide utilization certificates, physical progress reports, and compliance documentation as required.

We hope that the Department will support this initiative, which not only ensures compliance with environmental directives but also strengthens the capacity of ULBs in scientific waste management.

Thank you for your continued support and consideration.

Enclosures:

1. Copy of NGT Order OA/68/2022/EZ – Excerpt of Directive 26(6).
2. Detailed Cost Estimate for Weigh Bridge Installation.
3. Site Layout and Photographs of Dumpsite.

Yours Sincerely,

(THUNGCHANBEMO TUNGOE)

Chief Executive Officer,
Dimapur Municipal Council.
Dimapur: Nagaland.

/Dtd. Dimapur the 28th July' 2025

No.DMC/G-6/Govt/Mis/Corrsp//2021-22: 1184-86

Copy to:-

1. The Chairperson, DMC for information.
2. The Dy. Chairperson, DMC for information.
3. Office copy.

(THUNGCHANBEMO TUNGOE)

Chief Executive Officer,
Dimapur Municipal Council.
Dimapur: Nagaland.

~~OX~~ ~~OX~~

GOVERNMENT OF NAGALAND
DIRECTORATE OF MUNICIPAL AFFAIRS
NAGALAND: KOHIMA

Receipt No. 23252
Date 18/8/25

NO.DMA/NGT O.A-68/7-364/2023/ 363

Dated Kohima the

11 Aug'2025

To

The Commissioner & Secretary,
Municipal Affairs department
Nagaland, Kohima.

Sub: **Proposal for Funding Support toward Installation of Weigh Bridge at Dumpsite as per NGT Original Application No.68/2022/EZ Directive 26 (6): Reg**

Sir,

In inviting a reference to Dimapur Municipal Council letter No.DMC/G-6/Govt/Misc/Corrsp/2021-22/1184-86 dated 28.07.2025 on the above mentioned subject and pertaining to financial support for installation of Weigh Bridge at Dumpsite amounting to Rs. **20.00 Lakhs (Rupees Twenty Lakhs)** Only, I have the honour to state that the Department have examined the proposal and the following observations are made thereof.

1. The proposed location is at existing dumpsite located at Sunrise Colony, Burma Camp. However, Hon`ble NGT has issued direction to DMC to shift the present dumpsite vide its order dated 03.02.2023.
2. That Hon`ble NGT had disposed off OA 68 dated 03.02.2023 issuing directives to DMC on the action required to be taken including purchase and installation of Weigh Bridge in the dumpsite for accurate waste quantification and accountability from various source of funds such as XV FC TID GRANTS, SBM-U,AMRUT etc allocated to DMC. It may be stated that non-compliance to NGT by DMC for installation of Weigh Bridge in the dumpsite may attract penalties. Further, the proposed location for installation of Weigh Bridge at Burma Camp, which is the existing dumpsite, is not very practical or economically viable if the dumpsite is to be shifted as per NGT directives.
3. Moreover there is no separate fund available under this Department for such purpose except XV FC TIED Grants. Further, preparation of Action Plan under XV FC Grant is the prerogative of concerned ULB. Hence, the aforementioned proposal may be taken up on priority and may be included in the Action Plan under XV FC TIED GRANT as and when the old dumpsite is shifted since investing limited resources for infrastructure work in existing dumpsite may not be appropriate.

The matter is therefore forwarded for your kind information and further necessary action.

Yours faithfully,

(TEMJENRENLA KECHU)

Joint director & HoD

Directorate of Municipal Affairs

Nagaland, Kohima.

Dated Kohima the Aug'2025

NO.DMA/NGT O.A-68/7-364/2023/

Copy to:

- ✓ 1. The Chief Executive Officer, Dimapur Municipal Council for information.
2. Office Copy

(TEMJENRENLA KECHU)

Joint director & HoD

-97→

Linear Drainage





Drain Incomplete





Boundary Wall (Riverside)





X12



123

CCTV Installation

